COMMITTEE OF PRIVILEGES

(SIXTH LOK SABHA)

FIFTH REPORT

(Laid on the Table on 9th July, 1979)



LOK SABHASECRETARIAT NEW DELHI

July, 1979/Asadha, 1901 (Saka)

Price : Rs. 2,60

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PERSONNEL OF THE COMMITTEE OF PRIVILEGES

(1977-78)

*Professor Samar Guha—Chairman

Members

- 2. Shri Halimuddin Ahmed
- 3. Shri O. V. Alagesan
- 4. Shri Hitendra Desai*
- 5. Shri Krishan Kant
- 6. Professor P. G. Mavalankar
- 7. Shri R. Mohanarangam
- 8. Dr. V. A. Seyid Muhammed
- **9. Shri Narsingh
 - 10. Shri Narendra P. Nathwani
 - 11. Shri Meetha Lal Patel
 - 12. Shri B. Shankaranand
 - 13. Shri Madhav Prasad Tripathi
 - 14. Shri Ravindra Varma
 - 15. ***

SECRETARIAT

Shri M. P. Gupta-Senior Table Officer.

Appointed Chairman with effect from 5-8-1977 vice Shri K.S. Hegde resigned from the Committee.

^{**} Nominated with effect from 31-8-1977.

^{***} Vacant on account of resignation of Shri Ram Jethmalani from membership of Committee with effect from 13-12-1978.

FIFTH REPORT OF THE COMMITTEE OF PRIVILEGES

(SIXTH LOK SABHA)

I. Introduction and Procedure

- I, the Chairman of the Committee of Privileges, having been authorised by the Committee to submit the Report on their behalf, present this their Fifth Report to the House on the question of privilege raised by Shri Mani Ram Bagri, M.P., regarding alleged threat to murder Shri Raj Narain, M.P., contained in a letter received by the latter, and referred to the Committee by the Speaker on the 1st March, 1979.
- 2. The Committee held seven sittings. The relevant minutes of these sittings form part of the Report and are appended hereto.
- 3. At their first sitting held on the 20th March, 1979, the Committee decided in the first instance to examine in person Sarvashri Mani Ram Bagri and Raj Narain, M.Ps. The Committee also decided that Sarvashri Mani Ram Bagri and Raj Narain might also be asked to produce before the committee the original letter dated the 23rd February, 1979, stated to have been received by Shri Raj Narain, M.P., from one Shri Ajay Kumar Mittal, Meerut, on the basis of which Shri Bagri had raised the question of privilege in the House.
- 4. At their second sitting held on the 27th March, 1979, the Committee examined on oath Shri Raj Narain, M.P.

The Committee also decided to examine in person Shri Ajay Kumar Mittal, 97, Khandak, Meerut (U.P.), who was alleged to have written the impugned letter to Shri Raj Narain, M.P.

5. At their third sitting held on the 9th April, 1979, the Committee examined on oath Shri Mani Ram Bagri, M.P. and Shri Ajay Kumar Mittal of Meerut, the alleged author of the impugned letter to Shri Raj Narain, M.P.

At the direction of the Committee, Shri Ajay Kumar Mittal submitted his specimen signatures and a specimen of his handwriting in Hindi, before the Committee.

The Committee decided that the specimen signatures and specimen handwriting of Shri Ajay Kumar Mittal might be got examined and compared by a handwriting expert, through the Ministry of Home Affairs, with

^{1.} L.S. Deb., dt. 1-3-1979, cc.215-16.

^{1.} Ibid.

those of the letter dated the 23rd February, 1979, alleged to have been written by him, to Shri Raj Narain, M.P., as well as the letter dated the 4th March, 1979, addressed by him to the Speaker, Lok Sabha.

- 6. At their fourth sitting held on the 17th May, 1979, the Committee persued the report of the handwriting expert furnished by the Ministry of Home Affairs and decided that the handwriting expert be asked to appear before the Committee for oral examination in person on Friday, the 18th May, 1979, at 16.30 hours.
- 7. At their fifth sitting held on the 18th May, 1979, the Committee examined on oath the Handwriting Expert, Shri S. L. Mukhi, Senior Scientific Officer (Documents)-cum-Assistant Chemical Examiner to the Government of India.
- 8. At their sixth sitting held on the 30th May, 1979, the Committee finalised their findings and recommendation on the matter.
- 9. At their seventh sitting held on the 31st May, 1979, the Committee adopted their draft Report.

II. Facts of the Case

- 10. On the 28th February, 1979, Shri Mani Ram Bagri, M.P., gave notice of a question of privilege under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha, stating that Shri Raj Narain, another Member, had received a letter containing a threat to murder him.
- 11. Shri Mani Ram Bagri sought to raise the matter in the House also on the 1st March, 1979.

The Speaker, thereupon, observed as follows:—

"...Mr. Bagri brought to my notice a letter said to have been written by one Mr. Mittal to Mr. Raj Narain saying that, because he was carrying on a campaign against RSS, his mouth would be shut....That is a very serious matter. I have found a prima facie case, and I have referred the matter to the Privileges Committee....."

See Appendix I (A photostat copy of the impunged letter was submitted to the Speaker).

^{4.} L.S. Deb., dt. 1-3-1979, cc. 215-16.

^{5.} Ibid.

12. The impugned letter (original in Hindi) read as follows:—

"97. Khandak, Meerut (U.P.) 23-2-1979.

Dear Sir,

A news item has appeared in yesterday's newspaper that you are going to organise a new front to counter the Rashtriya Swayam Sewak Sangh. Why are you so much after R.S.S. these days?

Is it because you have been expelled from the Union Cabinet? Perhaps you may be under the impression that there was the R.S.S. hand behind your expulsion.

However, the fact is that the continuance in the Union Cabinet of a *Madari* (Juggler) like you would only have brought discredit to the leader of the Janata Party on the one hand and to the reputation of the country on the other.

Now I want to warn you through this letter that whatever propaganda you might have done so far against the R.S.S. let it be there. But if you dare open your mouth against the R.S.S. from now onwards, your voice will be stopped for ever.

I am not only an active worker of the R.S.S. but also an office bearer. Our Sangh is entirely a non-political organisation. It is purely a cultural and social organisation. We do not have even a remote connection with politics. Our Sar Sangh Chalak, Shri Deoras, had declared this on a number of occasions.

There may be one more reason why you bear a grudge against R.S.S.—that our Shri Atal Bihari Vajpayee is going to replace the old man as Prime Minister. Then, a mean person like you will have to be vanished from the holy soil of India.

You are in league with Indira Gandhi. You have no integrity. You are a man without principles and morals. Unfortunately, you have won the election with the help of CIA by adopting dishonest means. You must thank your stars otherwise who would care for a worthless person like you.

Even the person whom you elevated as 'Ram' so that you could be his 'Hanuman', has disowned you. I doubt whether you are the son of your father or not.

I had come to Delhi. I went to your kothi, but unfortunately you were not there. I was told that you had gone to Shri Chandra Shekhar's kothi. I did not have much time, otherwise, I could have settled the scores with you there and then.

Sd/-Ajay Kumar Mittal."

⁶ See Appendix 1.

13. Shri Ajay Kumar Mittal addressed a letter' dated the 4th March, 1979, to the Speaker, in which he had disowned the authorship of the impugned letter, and stated as follows (original in Hindi):—

"4 March, 1979

From

Ajay Kumar Mittal, 97, Khandak, Mecrut (U.P.).

To

Shri K. S. Hegde, Speaker, Lok Sabha. New Delhi

Sir.

Shri Mani Ram Bagri presented in Lok Sabha recently a letter containing a threat against Shri Raj Narain, M.P., which was later referred to the Privileges Committee. A news in this regard was broadcast from A.I.R and published in the press.

I have come to know that the said letter was written in my name. I want to inform you that I have nothing to do with the letter and I did not write this letter. I feel that a person having enmity with me has played this mischief just to harass me. I humbly submit that this matter may be looked into and the person found guilty be punished. I am always willing to cooperate in any process of enquiry.

With thanks.

Yours, Sd/-(Ajay Kumar Mittal) '

III. Findings of the Committee

14. The Committee gave priority to this matter and considered it with great care as it related to an alleged threat to the life of a member of the House. The Committee examined on oath Shri Raj Narain, MP and Shri Mani Ram Bagri, MP. The Committee also examined Shri Ajay Kumar Mittal, who is alleged to have written the impugned letter and Shri S. L. Mukhi, the hand-writing expert. When Shri Raj Narain, MP, appeared before the Committee, he produced the impugned letter in original received by him. The Committee asked Shri Raj Narain, MP, to submit the original or photostat copies of similar letters, stated to have been received by him recently, containing threats to his life. He did not, however, produce any such letter before the Committee.

⁷ Sec Appendix II.

The Committee examined Shri Ajay Kumar Mittal at considerable length and obtained his specimen signatures and a specimen of his handwriting in Hindi for being examined by the handwriting expert.

As desired by the Committee, the Chairman also addressed a letter¹⁰ to the Speaker, Lok Sabha, requesting him to take up the matter with the Minister of Home Affairs in order to provide for immediate suitable security arrangements for Shri Raj Narain, MP. A letter¹¹ in this regard was accordingly addressed by the Speaker to the Minister of Home Affairs, who made the necessary security arrangements¹².

15. The Committee considered the written opinion of the handwriting expert a copy of which was furnished by the Ministry of Home Affairs, on the question whether the handwriting and the signature of the impugned letter tallied with specimen handwriting and the specimen signatures of Shri Ajay Kumar Mittal. In the opinion of the handwriting expert, while the signature of Shri Ajay Kumar Mittal on the cyclostyled letter dated the 4th March, 1979, addressed by him to the Speaker, Lok Sabha, tallied with his specimen signatures, the handwriting and signature in the letter dated the 23rd February, 1979, alleged to have been written by Shri Ajay Kumar Mittal to Shri Raj Narain, MP, did not tally with his specimen handwriting and specimen signatures.

In this connection, Shri S. L. Mukhi, the handwriting expert, in his evidence, confirmed his written opinion and *inter alia* stated on oath as follows:—

"After examining these documents with the help of scientific aids, I have arrived at the following conclusions. The first one is that the handwriting evidence points to the writer of specimen writings marked S¹ and S² being the person responsible for writing the questioned writings marked Q³ and Q⁴

The second opinion I have given is that the questioned writings marked Q^1 and Q^2 could not be connected with the specimen writings marked S^1 and S^2 . .

NOTE: The letters S1 S2, Q1, Q2, Q3, Q4 refer to the following documents:--

⁸ Appendix—III.

⁹ Appendix—IV.

¹⁰ Appendix—V.

¹¹ Appendix-VI.

¹ª Appendix--VII.

¹³ Appendix--VIII.

SI: Specimen signatures of Shri Ajay Kumar Mittal

S1: Specimen handwriting of Shri Ajay Kumar Mittal

Q1& Impugned letter dated 23-2-79 received by Shri Raj Narain, MP, containing Q2: threat to murder him.

Q3 Signature of Shri Ajay Kumar Mittal on his cyclostyled letter dated 4-3-1979 addressed to Speaker, Lok Sabha.

Q4 Address on the envelop containing cyclostyled letter dated 4-3-79 addressed to Speaker, Lok Sabha by Shri Ajay Kumar Mittal.

I joined this laboratory as a Senior Scientific Officer (Documents) in 1972. Till today, I have examined more than 700 cases and have appeared before more than 300 courts as an expert. . . .

I believe in most cases our opinions are being accepted because, if there is something wrong and they pass a stricture against us, that should be conveyed to us."

When asked to state whether he had received any such stricture so far, the witness replied in the negative.

The Mimstry of Home Affairs have also informed the Committee that "As for the investigations made with regard to the threatening letter alleged to have been written by Shri Ajay Kumar Mittal to Shri Raj Narain, the inquiries made in the matter did not confirm that Shri Mittal had sent any such letter to Shri Raj Narain".

- 16. After careful consideration of all the facts and circumstances, the Committee have reached the conclusion that as the handwriting and signature in the letter dated the 23rd February, 1979, alleged to have been written by Shri Ajay Kumar Mittal to Shri Raj Narain, MP, do not tally with his specimen handwriting and specimen signatures, the impugned letter dated the 23rd February, 1979, addressed to Shri Raj Narain, MP, was not written by Shri Ajay Kumar Mittal, 96-Khandak, Meerut (U.P.).
- 17. In view of the above, the Committee are of the opinion that the matter calls for no further action and so it may be dropped.

IV. Recommendation of the Committee

18. The Committee recommend that no further action be taken by the House in the matter.

New Delhi:

SAMAR GUHA

Chairman.

The 31st May, 1979.

Committee of Privileges.

14. See Appendix-IX.

MINUTES

I

First Sitting

New Delhi, Tuesday, the 20th March, 1979

The Committee sat from 15.00 to 15.35 hours.

PRESENT

Professor Samar Guha-Chairman

Members

- 2. Shri Halimuddin Ahmed
- 3. Shri Krishan Kant
- 4. Shri Narendra P. Nathwani
- 5. Shri Madhav Prasad Tripathi

SECRETARIAT

- Shri I. Pershad—Chief Legislative Committee Officer.
- Shri M. P. Gupta-Senior Legislative Committee Officer.
- 2. The Committee took up consideration of the question of privilege raised by Shri Mani Ram Bagri, MP, re. alleged threat to murder Shri Raj Narain, MP, contained in a letter received by the latter.
- 3. The Committee decided that, in the first instance, Sarvashri Mani Ram Bagri and Raj Narain, MPs, might be requested to appear before the Committee for oral examination. The Committee also directed that Shri Mani Ram Bagri and Shri Raj Narain might also be asked to produce before the Committee the Original letter dated the 23rd February, 1979, stated to have been received by Shri Raj Narain, MP, from Shri Ajay Kumar Mittal, Meerut, on the basis of which Shri Bagri had raised the question of privilege in the House.

The Committee then adjourned to meet again on Tuesday, the 27th March, 1979.

^{**} Paras 4, 5 and 6 relate to other cases and have, accordingly, been omitted.

П

Second Sitting

New Delhi, Tuesday, the 27th March, 1979
The Committee sat from 15.00 to 16.45 hours.

PRESENT

Professor Samar Guha-chairman

Members

- 2. Shri Halimuddin Ahmed
- 3. Shri Krishan Kant
- 4. Professor P. G. Mavalankar
- 5. Shri Narendra P. Nathwani
- 6. Shri Meetha Lal Patel

SECRETARIAT

1

Shri I. Pershad—Chief Legislative Committee Officer.

Shri M. P. Gupta—Senior Legislative Committee Officer.

WITNESSES

- (i) ** **
- (ii) Shri Raj Narain, M.P.
- 5. The Committee then took up further consideration of the question of privilege raised by Shri Mani Ram Bagri, MP, re. alleged threat to murder Shri Raj Narain, MP, contained in a letter received by the latter.
- 6. Shri Raj Narain, M.P., was called in and examined on oath by the Committee.
- 7. Shri Raj Narain, M.P., handed over to the Committee the impugned original letter dated the 23rd February, 1979, stated to have been received by him from Shri Ajay Kumar Mittal, 97, Khandak, Meerut (U.P.).

The Committee asked Shri Raj Narain, M.P., to submit to the Committee the original or photostat copies of similar letters containing alleged threats to his life received by him recently and also references to Lok Sabha

^{*} Paras 2, 3 and 4 relate to another case and have, accordingly, been omitted.

Debates which contained his statements or speeches against R.S.S. immediately preceding the letter from Shri Mittal to him.

(Verbatim record of evidence was kept)

(The witness then withdrew)

- 8. The Committee then deliberated on the matter and decided to examine in person Shri Ajay Kumar Mittal, 97, Khandak, Meerut (U.P.) who is alleged to have written the impugned letter to Shri Raj Narain, M.P.
- 9. The Committee directed that the Ministry of Home Affairs might be asked to intimate whether any investigations had been started by them in the matter and, if so, the present stage thereof.
- 10. The Committee then adjourned to meet again on Monday, the 9th April, 1979, at 15.00 hours.

Ш

Third Sitting

New Delhi, Monday, the 9th April, 1979

The Committee sat from 15.00 to 16.45 hours.

PRESENT

Professor Samar Guha-chairman

Members

- 2. Shri O. V. Alagesan
- 3. Shri Krishan Kant
- 4. Professor P. G. Mavalankar
- 5. Shri Narendra P. Nathwani

SECRETARIAT

Shri I. Pershad-Chief Legislative Committee Officer.

Shri M. P. Gupta—Senior Legislative Committee Officer.

WITNESSES

- (1) Shri Mani Ram Bagri, M.P.
- (2) Shri Ajay Kumar Mittal, 97, Khandak, Meerut (U.P).
- 2. The Committee took up further consideration of the question of privilege raised by Shri Mani Ram Bagri, MP, re. alleged threat to murder Shri Raj Narain, MP, contained in a letter received by the latter.

3. Shri Mani Ram Bagri, MP, was called in and examined on oath by the Committee.

(Verbatim record of evidence was kept)

(The witness then withdrew)

4. Shri Ajay Kumar Mittal of Meerut, the alleged author of the impugned letter to Shri Raj Narain, MP, containing a threat to murder the latter, was then called in and examined on oath by the Committee.

At the direction of the Committee, Shri Ajay Kumar Mattal submitted his specimen signatures and a specimen of his handwriting in Hindi, before the Committee.

(Verbatim record of evidence was kept)
(The witness then withdrew)

- 5. The Committee then deliberated on the matter and felt that as the matter related to a threat to the life of a member of the House, the Speaker might be requested by the Chairman to consider the question of taking up the matter with the Minister of Home Affairs to provide for immediate suitable security arrangements for Shri Raj Narain, M.P.
- 6. The Committee also decided that the specimen signatures and handwriting of Shri Ajay Kumar Mittal might be got examined and compared by a handwriting expert, through the Ministry of Home Affairs, with those of the letter dated the 23rd February, 1979, alleged to have been written by him to Shri Raj Narain, MP, as well as the letter dated the 4th March, 1979, addressed by him to the Speaker, Lok Sabha.

The Committee then adjourned.

IV

Fourth Sitting

New Delhi, Thursday, the 17th May, 1979 The Committee set from 15.00 to 16.00 hours.

PRESENT

Professor Samar Guha-Chairman

Members

- 2. Shri Halimuddin Ahmed
- 3. Shri O. V. Alagesan
- 4. Shri Hitendra Desai

^{**} Para 7 relates to another case and has, accordingly, been omitted.

- 5. Shri Krishan Kant
- 6. Professor P. G. Mavalankar
- 7. Shri Narendra P. Nathwani
- 8. Shri Meetha Lal Patel
- 9. Shri B. Shankaranand.
- 10. Shri Madhav Prasad Tripathi

- Shri K. K. Saxena—Chief Examiner of Bills and Resolutions.
 Shri M. P. Gupta—Senior Table Officer.
- 2. The Committee considered the question of privilege raised by Shri Mani Ram Bagri, MP, re. alleged threat to murder Shri Raj Narain, MP, contained in a letter received by the latter. In this connection, the Committee perused the report of the handwriting expert furnished by the Ministry of Home Affairs on the question whether the specimen signatures and handwriting of Shri Ajay Kumar Mittal tallied with those of the letter dated the 23rd February, 1979, alleged to have been written by Shri Ajay Kumar Mittal to Shri Raj Narain, MP, as well as the letter dated the 4th March, 1979, addressed by him to the Speaker, Lok Sabha.

The Committee decided that the report of the handwriting expert furnished by the Ministry of Home Affairs be circulated to the Members of the Committee and the concerned handwriting expert be asked to appear before the Committee for oral examination on Friday, the 18th May, 1979, at 16.30 hours.

The Committee then adjourned.

v

Fifth Sitting

New Delhi, Friday, the 18th May, 1979
The Committee sat from 16.30 to 17.25 hours.

PRESENT

Professor Samar Guha-Chairman

Members:

- 2. Shri O. V. Alagesan
- 3. Professor P. G. Mavalankar
- 4. Shri Narendra P. Nathwani
- 5. Shri B. Shankaranand
- 6. Shri Madhav Prasad Tripathl

^{••} Para 3 relates to another case and has, accordingly, been omitted.

Shri M. P. Gupta-Senior Table Officer.

WITNESS

- Shri S. L. Mukhi, Senior Scientific Officer (Documents)-cum-Asstt. Chemical Examiner to the Government of India.
- 2. The Committee took up further consideration of the question of privilege raised by Shri Mani Ram Bagri, MP, re. alleged threat to murder Shri Raj Narain, MP, contained in a letter received by the latter.
- 3. Shri S. L. Mukhi, Senior Scientific Officer (Documents)-cum-Asstt. Chemical Examiner to the Government of India, was called in and examined on oath by the Committee.

(Verbatim record of evidence was kept)

(The witness then withdrew)

- 4. The Committee then deliberated on the matter and decided to consider their draft Report on the matter at their next sitting.
- 6. The Committee decided to hold their next sittings on the 30th and 31st May, 1979.

The Committee then adjourned.

VI

Sixth Sitting

New Delhi, Wednesday, the 30th May, 1979 The Committee sat from 15.30 to 16.45 hours.

PRESENT

Professor Samar Guha—Chairman

MEMBERS

- 2. Shri O. V. Alagesan
- 3. Professor P. G. Mavalankar
- 4. Shri Narendra P. Nathwani
- 5. Shri Meetha Lal Patel
- 6. Shri B. Shankaranand
- 7. Shri Madhay Prasad Tripathi

^{**} Para 5, relates to another case and has, accordingly, been omitted.

Shri M. P. Gupta-Senior Table Officer.

2. The Committee took up further consideration of the question of privilege raised by Shri Mani Ram Bagri, MP, re. alleged threat to murder Shri Raj Narain, MP, contained in a letter received by the latter.

The Committee reached the conclusion that as the handwriting and signature in the letter dated the 23rd February, 1979, alleged to have been written by Shri Ajay Kumar Mittal to Shri Raj Narain, MP, did not tally with his specimen handwriting and specimen signatures, the impugned letter dated the 23rd February, 1979, addressed to Shri Raj Narain, MP, was not written by Shri Ajay Kumar Mittal, 97, Khandak, Meerut (U.P.). The Committee were of the opinion that the matter called for no further action and it might be dropped. The Committee decided to recommend that no further action be taken by the House in the matter.

3. The Committee finalised their findings and recommendation on the above matter and decided that the draft Report of the Committee based on the findings and recommendation finalised by them, might be circulated to the members of the Committee for consideration at their sitting to be held on the 31st May, 1979.

The Committee decided that the entire evidence taken before the Committee and the relevant documents produced before the Committee be appended to the Report of the Committee.

5. The Committee then adjourned to meet again on Thursday, the 31st May, 1979, at 10.00 hours.

VII

Seventh Sitting



New Delhi, Thursday, the 31st May, 1979
The Committee sat from 10.00 to 12.40 hours.

PRESENT

Professor Samar Guha-Chairman

Members

- 2. Shri Halimuddin Ahmed
- 3. Shri O. V. Alagesan
- 4. Professor P. G. Mavalankar
- 5. Shri R. Mohanarangam

^{**} Para 4 relates to another case and has, accordingly been omitted. S/7 LSS/79—2.

- 6. Shri Narsingh
- 7. Shri Narendra P. Nathwani
- 8. Shri Meetha Lal Patel
- 9. Shri B. Shankaranand
- 10. Shri Madhav Prasad Tripathi
- 11. Shri Ravindra Varma

Shri M. P. Gupta-Senior Table Officer.

2. The Committee considered their draft Fifth Report on the question of privilege raised by Shri Mani Ram Bagri, MP, re. alleged threat to murder Shri Raj Narain,, MP, contained in a letter received by the latter. In this connection, the Committee also considered a note by Shri Narsingh, a member of the Committee, containing suggestions for certain amendments in the draft Report of the Committee.

The Committee adopted the draft Report with certain modifications of a verbal and drafting nature.

- 3. The Committee decided that as the House was not in Session and the term of the present Committee would end on the 31st May, 1979, the Fifth Report of the Committee might be presented by the Chairman to the Speaker under the provisions of Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha read with Direction 71A of the Directions by the Speaker, and that thereafter the Report be presented to the House during the next Session under the provisions of the above Rule and Direction.
- 4. The Committee then 'adjourned.

MINUTES OF EVIDENCE

LIST OF WITNESSES

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MINUTES OF EVIDENCE TAKEN BEFORE THE COMMITTEE OF PRIVILEGES

Tuesday, the 27th March, 1979

PRESENT

Professor Samar Guha-Chairman

Members

- 2. Shri Halimuddin Ahmed
- 3. Shri Krishan Kant
- 4. Professor P. G. Mavalankar
- 5. Shri Narendra P. Nathwani
- 6. Shri Meetha Lal Patel.

SECRETARIAT

Shri I. Pershad—Chief Legislative Committee Officer.
Shri M. P. Gupta—Senior Legislative Committee Officer.

WITNESS

Shri Raj Narain, M.P. (The Committee met at 15.00 hours)

Evidence of Shri Raj Narain, M.P.

सभापित महोदयः राज नारायण जी, एक पत्न में मापकी हत्या की धमकी दिए जाने के बारे में श्री बागड़ी द्वारा विशेषाधिकार का प्रश्न उठाए जाने के सम्बन्ध में साक्ष्य देने के लिए मापसे इस समिति के समक्ष उपस्थित होने के लिए कहा गया है । मुझे माशा है कि इस मामले में माप निष्पक्ष तथा सच्चाई के साथ वास्तविक स्थिति बतलायेंगे । मैं माप को बतला दूं कि लोक सभा के प्रक्रिया नियमों के नियम सं० 275 के मनुसार आप समिति के सामने जो भी साक्ष्य देंगे, उसे तब तक गोपनीय रखेंगे जब तक कि समिति का प्रतिवेदन मौर उस की कार्यवाही लोक सभा में प्रस्तुत

नहीं कर दी जाती । सिमिति की कार्यवाही समय से पूर्व प्रकट करना ग्रयवा इसे प्रकाशित करना विशेषाधिकार का हनन माना जायेगा । सिमिति के सामने ग्राप जो साक्ष्य देंगे वह सदन को बताया जा सकता है ।

श्रव आप अपनी इच्छानुसार शपथ लें या प्रतिज्ञान करें। (श्री राज नारायण ने शपय प्रहण की)

सभावित महोदयः भजय कुमार मित्तल के नाम से जो चिट्ठी भाई, वह कब भाई?

श्री राजनारायण: यह चिट्ठी 23-2-79 को लिखी गई है। उस के दो, चार दिन बाद हमारे दफ्तर में मिली होगी।

समापति महोदयः ग्रजय कुमार मिलल को ग्राप जानते हैं ?

श्री राज नारायण: मैं उस को नहीं जानता हूं।

सभापति महोदयः प्रजय कुमार मित्तल ने स्पीकर साहब को एक खत लिखा हैःःः

श्री राज नारायण: उस की एक कापी मेरे पास भी धाई है।

सभापति महोदय: इस के बारे में ग्राप की क्या राय है ?

श्री राज नारायण: मैं इस पर क्या राय दूं। मैं निजी तौर पर इस में इनकोल्ड हूं, इसलिए इस में कोई राय नहीं देना चाहता हूं। मैं इस बारे में खाली एक बात कहना चाहता हूं कि ये जो मजय कुमार मित्तल हैं, उन को यह पता कैसे चला कि ये वही मित्तल हैं, जिन के बारे में बागड़ी जी ने स्पीकर साहब को चिट्ठी लिखी थी ? इन्होंने यह कैसे समझ लिया कि उस चिट्टी का सम्बन्ध इन्हों मित्तल से हैं ? क्या स्पीकर साहन ने उन को लिखा था ?

भी कृष्ण कान्त: हाऊस में वह चिट्ठी पढ़ी गई?

श्री राज नारायणः जी नहीं । भाप प्रोसीडिंग्स मंगा कर देख लीजिए ।

PROF. P. G. MAVALANKAR: He has raised a very valid point.

SHRI NARENDRA P. NATHWANI: You don't know that person. You had no contact. It was for the first time.

श्री राज नारायणः जब इन की चिट्ठी की एक प्रतिलिपि हमारे पास आई, तो हमारे दिमास में यह बात आई कि इस आदमी ने इतना प्रोम्प्ट एक्शन स्पीकर साहब को खत लिंबने का क्यों लिया और इन को यह कैसे पता चला कि वे ही वह म्रजय कुमार मित्तल हैं, जिन के बारे में बागड़ी साहब ने स्पीकर साहब को जिखा था।

दूसरी बात यह है कि जो उन का मोरिजनल लैटर है, वह टाइप्ड है, मुझे नहीं मालूम कि मध्यक्ष जी को जो चिट्ठी माई है वह टाइप्ड है या नहीं । मैं चाहूंगा— माप दोनों सिगनेचर मिलायें—क्या दोनों में एक ही सिगनेचर हैं या नहीं । हमारे पास जो शुरू की चिट्ठी है वह पूरी हाथ से लिखी थी मौर म्रजय कुमार मित्तल के हस्ताक्षर भी हैं भौर वह हिन्दी में हैं । यह चिट्ठी भी हिन्दी में ही है पर टाइप्ड है मौर हस्ताक्षर हाथ से किए गए हैं । इसलिए इस बात की जानकारी की जानी चाहिए कि दोनों हस्ताक्षर एक ही मादमी के हैं या नहीं ।

श्री कृष्ण कान्त: लेकिन यह तो साइक्लोस्टाइल्ड लगती है, ग्रध्यक्ष के पास भी साइक्लोस्टाइल्ड जिट्ठी न्नाई है ।

श्री राज नारायण: ग्रगर साइक्लोस्टाइल्ड है तो उसकी जरूरत क्यों पड़ी ।

सभापति महोदयः ग्राप जानते हैं कि ग्रगर ग्राप के पालियामेंट के किसी काम में कोई रूकावट डाली जाय, तभी विशेषाधिकार बनता है ।

श्री राज नारायण: मैंने कई बार कहा है कि हम को जान से मारने की धमकी दी जा रही है। पालियामेंट में भार १ एस ० एस ० के बारे में सवाल मैंने एक बार नहीं कई बार उठाया है, तो भार ० एस ० एस ० के बारे में पालियामेंट में हम ने जो समय-समय पर कहा, उस की जानकारी उस व्यक्ति को होगी। वह व्यक्ति पढ़ा-लिखा मालूम होता है, क्योंकि उस का राइटिंग बड़ा भ्रच्छा है। वह बड़ी भ्रासानी से कह सकता है कि भ्राप भार ० एस ० एस ० के बारे में बोल रहे हैं। उस ने यह नहीं लिखा है कि श्राप पालियामेन्ट में बोल रहे हैं।

प्रो॰ पी॰ जी॰ मावलंकर: 23 फरवरी की जो चिट्ठी है, उसमें क्या संसद का कोई जिक्र किया गया है? या केवल ग्रार॰एस॰एस॰ के खिलाफ हैं——इतना ही कहा गया है?

श्री राज नारायण : जी हां—इतना ही। वह आदमी बड़ा इन्टैलीजेन्ट मालूम होता है। इसी लिये उस ने संसद में या संसद के बाहर ऐसी कोई बात नहीं कही है।

सभापित महोदयः जो हमारा काम है, वह तो हम करेंगे, लेकिन संसद के काम में रूकावट डाली गई है, यह साबित करना है क्योंकि तभी कोई प्रिविलेजेज का मैटर बन सकता है।

प्रो० पी० बी० मावलंकर: जो भ्राप की भूमिका संसद के सभा भवन में रही है या संसद के बाहर जो भ्राप की भूमिका है, उसके के बारे में यदि कुछ कहा गया हो, तो भ्राप बताइए? श्री राज नारायण: हम को याद नहीं पड़ रहा है।

प्रो० पी० जी० मावलंकरः संसद् में भार०एस०एस० के खिलाफ यदि कुछ कहा हो तो वह भाप हमें दे दीजिए ?

श्री राज नारायण: मैं यह रिक्वेस्ट करूंगा कि मैं बहु-धंधी हूं। म्राज यहा हूं तो कल मुजफ्फरनगर हूं भीर मेरे लिए यह सब इकट्ठा करना जरा मुश्किल होगा।

सभापति महोदय : यह तो ठीक है लेकिन यह सब मैटीरियल तो आप को देना चाहिए जिस से कमेटी अपना काम अच्छी तरह से कर सके।

श्री राज नारायणः मैं समझ गया हूं झौर इस में ज्यादा कहने की भावश्यकता नहीं है।

सभापति महोदयः भाप भगर देंगे, तो हमारे लिए भासानी होगी।

श्री राज नारायण: ग्राप ने यह तो कह दिया है लेकिन ग्राप भी ग्रपने दिल में समझते होंगें कि ग्राप को फाइन्ड-ग्राऊट करना चाहिए क्योंकि संसद् के बारे में यह है।

श्री कृष्ण कान्त: उस में कोई मेंशन नहीं लोक सभा की ।

समापित महोदय: हमारे पास जो कागज भेजे गये हैं, उस में मेज पार्लियामेंटरी प्रेक्टिस को कोड किया गया है। उस में लिखा गया है कि पार्लियामेंट से कुछ कनेक्शन बनता हो, तब तो प्रिविलेजेज का सवाल बनता है। भ्राप के आने के पहले हम यही बात कर रहे थे कि भ्राप से यह पूछा जाएगा कि पार्लियामेंट से इस का क्या सम्बन्ध बैठता है।

श्री राज नारायण : मनीराम वागड़ी जी से भी ग्राप पूछ लें। मैं भी यह देने की कोशिश करूंगा।

SHRI NARENDRA P. NATHWANI: Apart from your utterances in the Lok Sabha. The letter says—'News Item has appeared in yesterday's newspaper.' The letter is dated 23rd February. Newspaper is of 22nd February. It says that you are going to organise a youth front to counter the R.S.S.

You kindly help us in what we have told you.

श्री राज नारायण: वे ग्राप की हैल्प कर देंगे क्योंकि हम ने इस के बाद मीटिंग बलाई थी ग्रीर वह केवल संसद सदस्यों की थी। भी नरेन्द्र पी० नथवानी: यह किस न्यूजपेपर में माया है, यह भी भाप दे दें। भी राज नारायण: वह तो केवल संसद सदस्यों की मीटिंग बुलाई थी।

श्री कृष्ण कान्तः इन का सवाल यह है कि 22 फरवरी को जो झखबार में निकला है, क्या वह संसद् में जो 21 तारीख को कहा था, उस का ही निकला था या किसी भीर का?

भी राज न रायण: शंखबार में यह खबर दे दी गई थी कि हमारे मक न पर किसी तारीख को उन सभी सदस्यों की बैठक होगी, जो एन्टी श्रार०एस०एस० मूब के थे। उस में वही संसद् भाग लेंगे जो यह मान चुके हैं कि:—

R.S.S. is communal. R.S.S. is fascist.

श्री नरेन्द्र पी० नयवानीः उस न्यूजपेपर की कटिंग हम चाहते हैं। श्री राज नारायणः वह भेज देंगे।

प्रो० पी० जी० मावलंकर: राज नारायण जी घाप यह कह रहे हैं कि कई संसद् सदस्यों की सभा घाप के निवास स्थान पर हुई। हो सकता है, उम के सिलसिले में यह न्यूज ग्राइटम ग्रख्यार में छपी हो लेकिन मेरा प्रश्न दूसरा है कि संसद् सदस्य हर एक वात पर ग्रानी-प्रानी राय रखते हैं ग्रीर उसके लिए प्रचार करते हैं। सवाल यह है कि ग्रार०एस०एस० पर प्रतिबन्ध लगाएं या ग्रार०एस०एस० का विरोध करें, इस बारे में जो ग्राप की राय है, उसके लिए संसद के सभा भवन में कोई ग्राप ने सवाल पूछा या कोई विधेयक रखा है? ग्रगर कोई काम रोको प्रस्ताव के बारे में कोई वात कही या संसद सदस्य के नाते जो ग्राप के ग्रधिकार ग्रीर कर्तव्य हैं उन का इस्तेमाल करते हुए ग्राप ने ग्रार०एस०एस० के खिलाफ ग्रुष्ठ कहा हो, इस लिये उस ने दिण्डत करने की बात लिखी हो, तो ग्राप उस को बतायें?

श्री राज नारायणः इस को हम ढुंढने को कोशिश करेंगे।

SHRI NARENDRA P. NATHWANI: You can help us to find out in which newspapers there is reference to your activity regarding RSS. It may help us to link it up with your duties as an M.P.

भी राज नारायगः हां, ठीक है।

श्रीर भी हमारे पास जो चिट्ठियां झाई हैं, वे भी हम झाप को दे देंगे। मैं झाप को बताऊं--मुझे बड़ी ख़ुशी है कि पब्लिक बड़ी काशंस हो गई है, वह खड़ी हो जाती है श्रीर ऐसे लोगों को टांग से पकड़ कर बाहर फेंक देती है। पचास हजार-एक लाख की सभा में ऐसे दस-बीस श्रादमी हल्ला करते हैं। .

समापति महोदय: वह मामला यहां पर नहीं है। हम को तो यह देखना है कि भ्राप के जीवन को खतरा न पहुंचे भीर संसद् सदस्य के नाते भ्राप भपने फर्ज भदा कर सकें।

भी राज नारायण: ग्राप मेरे जीवन के साथ-साथ राष्ट्र को भी बचायें।

सशापित महोद्यः एक-दो बातें झीर जाननी हैं। ये जो झजय कुमार मित्तल के नाम से चिट्ठी झाई है, उन्होंने इसका खण्डन करने की कोशिश की है—तो इस के बारे में झाप को कुछ जानकारी है ?

भी राज नारायणः मैं चाहूंगा—म्प्राप एक बैठक मेरठ में कर लें भीर उसके गांव में जा कर पता लंगायें कि वह म्रार०एन०एस० का म्रादमी है या नहीं है। मेरठ के तीन-चार एसेम्बलों के मेम्बर हैं। वहां पर एक तो म्रोम पाल जी ही रहते हैं।

श्री पी॰ बी॰ मादलंकर: धनली बार जब आप कमेटी में आएं, तो पूरी जान-कारी दे दीजिए।

समापति महोदय: प्राप को ग्रीर भी चिटिठया मिली होंगी? वे कितनी होंगी?

श्री राज नारायण: 8, 10, 12 द्या जाती है।

सभापति महोदयः ये 8, 10 चिट्ठियां जो भाती हैं, उन में से किसी एक के लिखने वाले की भी जानकारी भाप को नहीं है ?

श्री राज नारायणः हम को जानकारी किसी की नहीं है। ग्रगर हम पर्सनसी किसी को जानते हैं, तो वह हमें लिखेगा नहीं।

सभापति महोदयः स्नाप को रोज कितनी चिट्ठी स्नाती हैं ?

श्री राज नारायन: लगभग 100 झाती हैं। जब हम मिनिस्टर थे, तब हमारे पास दो झादमी थे लेकिन झब 4 झादमी हैं झीर वे इन को देखते हैं। सब का जवाब नहीं दे पाते हैं।

प्रो॰ पी॰ जी॰ मावलंकरः उन 100 में से इस तग्ह की कितनी विट्ठी होती हैं।

श्री राज नारायण: इस तरह की चिट्ठी 4, 6 भीर 8 होती हैं। मैंने तो बागड़ी जी को कहा था कि प्रिविलेजेज कमेटी में इस मामले को भेजने से क्या फायदा। धापका संगठन मजबूत होना चाहिए। पब्लिक मीटिंग में हम जाते हैं, तो कुछ लोग मुर्दाबाद कहते हैं। उससे क्या होता है। वे कहते हैं कि गोली मार देगें। गांधी जी को भी तो गोली मारी थी भौर कुछ महीनों के बाद उन के चित्र जगह-जगह लग गये। हम को मार दोगे, तो हम तो स्वर्ग में चले जाएंगे। जब तक मैं जिन्दा हूं, तभी तक मैं भोग रहा हूं। जब मर गया, तो मुझे क्या पता। इसलिए मुझे मरने की चिन्ता नहीं।

सभापित महोदयः इस में जीने-मरने की क्या बात है । हमारी चिन्ता तो यह है कि एक संसद् सदस्य की हैसियत से ग्राप जो काम कर रहे हैं, उनमें रुकावट न पड़े।

श्री राज नारायण: श्राप लोग एकावट न डालें, तो श्रच्छी बात है।

प्रो० पी० जी० माबलंकर: प्रिविलेजेज कमेटी श्राप के काम में कोई एकावट नहीं डालेगी।

भी राज नारायणः मैं म्राऊट म्राफ़ प्रिविलेजेज कमेटी की बात कह रहा हूं।

प्रो० पी० जी० मावलंकरः म्रार०एस०एम० के म्रलावा ग्रौर किसी दल या व्यक्ति
से ऐसे लेटर ग्रा सकते हैं ?

श्री राज नारायण: जी, नहीं। मैं श्राप को बताऊं कि श्रभी पांच, छः दिन पहले जब मैं हीज खास से सभा खत्म कर के चला, तो रास्ता एकदम ब्लॉक हो गया श्रोर वहां पर लोगों ने हमारी गाड़ी के सामने श्रा कर कहा "इन्दिरा गांधी जिन्दाबाद श्रौर राज नारायण मुर्दाबाद"। हम ने कहा कि गाड़ी रोक दो श्रौर उन लोगों से कहा कि हमें मारना है तो मार दो। बाद में पता चला कि वे सारे-के-सारे लोग श्रार०एस०एस० के थे। श्रपने को छिराने के लिये वे इन्दिरा गांधी का नाम लेते थे ताकि कोई यह न समझे कि वे श्रार०एस०एस० के हैं।

समापति महोदयः यह तो भ्रलगबात है। हमारा सम्बन्ध तो भ्राप के जीवन को बचाने से है।

भी मीठालाल पटेल: ग्राप की सेवाग्रों की देश को बहुत जरूरत है। इस किस्म के पत्न ग्राते हैं तो उससे बहुत दुःख होता है ग्रीर इस संबंध में सतर्क रहने की भी बहुत ग्रावश्यकता है। मैं जानना चाहता हूं कि ग्राप की तरफ से क्या सुझाव है कि कमेटी क्या करे ? क्या इस संबंध में सहयोग कर सकते हैं?

श्री राज नारायण: ग्राप डा० मुन्नह्माण्यम स्वामी को बुला कर भी पूछ लीजिये। इस पत्न के ग्राने के संबंध में जब बात उठाई गई तो उसके नेक्स्ट डे या दो दिन के बाद उन्होंने कहा था कि मैं उस ग्रादमी को जानता हूं। उसने कहा है कि मैंने कोई चिट्ठी नहीं लिखी। उन्होंने लाबी में म्' से यह बात कही थी।

भी मीठालाल पटेल: भगर भाप के पास इस संबंध में कोई जानकारी है तो उसे कमेटी को देने को आपको कोई हुज नहीं होगा।

भी राज नारायण: कोई भी जानकारी जो मेरे पास होगी, वह सारी-की-सारी मैं भाप को दूंगा, जैसाकि मैंने भ्रभी आप को बताया कि स्वामी जी ने यह बात मुझ से कही थी, उनसे भ्राप पूछ सकते हैं।

सभापति महोदय: जब इस तरह की चिट्ठी भ्राप को मिलती है तो भ्राप क्या करते हैं?

श्री राज नारायणः प्राइम मिनिस्टर को टैलीफोन से कह देता हूं कि इस तरह की चिट्ठियां ग्राती जा रही हैं।

सभापति महोदयः फिर उन्होंने क्या किया?

श्री राज नारायण: उन्होंने कहा — ठीक है, मैं होम मिनिस्टर को बता दूंगा। यह भी कह देते हैं कि तुम भी तो इनके पीछे पड़े हो।

सभापति महोदयः श्राप की जान को जो खतरा है, उसके बारे में कोई कदम उठाया है?

श्री राज नारायण : जिस दिन बागड़ी जी ने सभा में इसकी चर्चा की थी, उसके एक दिन बाद दिल्ली के पुलिस के किमश्नर ने टेलीफोन किया था कि इसके बारे में कोई जानकारी हमारे पास हो तो बताएं ताकि हम लोग छानबीन कर सकें। हम ने कहा कि वह मेरठ का है। जो छानबीन करने के लिए कहते हैं, वे करते नहीं, ग्राप छानबीन कया करोगे।

प्रो० पी० जी० मावलंकरः प्राइम मिनिस्टरसाहब को भ्राप ने फोन ही किया या कुछ लिख कर भी भेजा?

श्री राज नारायण : शायद लिखा होगा, हम को याद नहीं।

प्रो० पी० जी० मावलंकरः ग्रगर पत्र लिखा होगा, तो उसकी प्रतिलिपि भी होगी?

भी राज नारायणः इसको देख लेंगे।

प्रो० पी० जी० मावलंकरः वह भी भिजवा दीजिए।

स्थापित महोदयः भ्रापको इतनी ऐसी चिट्ठियां भा रही हैं भौर हम चाहते हैं कि भ्रपराधी को पकड़ा जाए। इस में भ्राप हमें सहयोग दें।

श्री राज नारायण: मैं भ्रापको सहयोग देना चाहता हूं भीर ग्रापको धन्यवाद भी देना चाहता हूं कि इतनी जल्दी भ्रापने इस मामले को टेक-ग्रप कर लिया, नहीं तो प्रिविलेशेज कमेटी में तो सालों लग जाते हैं। प्री० पी० जी० मावलंकर: इस मामले को प्राथमिकता दे कर मुरू किया है। श्री मीज लाल पडेल: आपने प्रभी बताया कि टेलीफोन पर आपने प्रधान मंत्री को बताया था भीर यह याद नहीं है कि उनको पहले पत्र लिखा था। ग्रब भी आपको बराबर पत्र मिलते जा रहे हैं। तो क्या आप होम मिनिस्टर को या प्राइम मिनिस्टर को टेलीकोन पर बताना ही उचित समझते हैं?

श्री राज नारायगः ग्रगर मैं यह समझ लू कि पत्न लिखने से कुछ फायदा होगा, तवतो पत्र लिखू वरता समय, कागज ग्रीर स्याही बर्बाद करने से क्या फायदा।

प्रो० पी० जी० म∷ातंकरः प्राइम मिनिस्टर ने या सरकार के किसी श्रीर मंत्री ने कोई जवाब श्र≀≀कों लिख कर दिया ?

श्री राज नारायगः जी नहीं।

गव हम प्राइम निनिस्टर साहब को फोन करते हैं ग्रीर उनसे कहते हैं कि ग्रार एस एस वाले हमारे पाठे पड़े हुए हैं, ग्राप इनको समझाइए, तो वह कुछ कहने से टाल जाते हैं ग्रीर कहने भी हैं तो यह कि ग्राप भी तो उनके पीछे पड़े हुए हैं, मैं उनको क्या कहं।

सभापति महोक्ष्यः प्रापकः धन्यवाद । जो सबूत भ्रापके पास हों, उनको मेहर-बानी करके भेज दोजिए ।

भी राज न.र.यणः श्राप भ्रगर वहां जांए भीर वहां पर गांव के लोगों से पूछें तो भ्रापको पता चल जाएगा कि वह कैसा भ्रादमी है।

सभावित महोदयः जो 8, 10 लैटर म्रापके पास इस तरह के म्राए हैं, उनकी फोटोस्टेट करवा कर हमें काणी भेज दोजिए।

श्री राज नारायगः ग्रगर श्राप यह घोरीजनल लैटर रख लें, स्पेसीमेन सिगनेचर कम्पेयर करने के लिए, तो मुझे कोई धापत्ति नहीं है।

सनावित महोदय: हमारे पास इसकी फोटोस्टेट कापी है।

(तत्पश्चात साक्षी चले गये।)

Monday, the 9th April, 1979

PRESENT

Professor Samar Guha-Chairman

Members

- 2. Shri O. V. Alagesan
- 3. Shri Krishan Kant
- 4. Professor P. G. Mavalankar
- 5. Shri Narendra P. Nathwani

SECRETARIAT

Shri I. Pershad-Chief Legislative Committee Officer.

Shri M. P. Gupta—Senior Legislative Committee Officer.

WITNESSES

- (i) Shri Mani Ram Bagri, M.P.
- (ii) Shri Ajay Kumar Mittal, 97-Khandak, Meerut (U.P.).

(The Committee met at 15.00 hours)

(i) Evidence of Shri Mani Ram Bagri, M.P.

सनावित महोद्दाः एक पत्र में श्री राज नारायण जी की हत्या की घमकी दिए जाने के बारे में श्रापके द्वारा विशेषाधिकार का प्रश्न उठाये जाने के संबंध में साक्ष्य देने के लिए श्रापको समिति के सामने उपस्थित होने के लिए कहा गया है। मुझे घाशा है कि ग्राप इस मामले में निष्पक्ष तथा सच्चाई के साथ बास्तविक स्थिति बताएंगे। मैं श्रापको बता दूं कि लोक सभा की श्रक्तिया के नियम संख्या 275 के घनुसार ग्राप समिति के सामने जो भी साक्ष्य देंगे उसे तब तक गोपनीय रखेंगे जब तक कि समिति का प्रतिवेदन और इसकी कार्रवाई लोक समा में प्रस्तुत नहीं कर दी जाती है। समिति को कार्रवाई समय से पूर्व प्रकट करना भयवा इसे प्रकाशित करना विशेषाधिकार का हनन माना जाएगा। समिति के सामने ग्राप जो साक्ष्य देंगे वह सदन को बताया जा सकता है। ग्रव ग्राप ग्रयनो इच्छानुसार शपथ या प्रतिज्ञापन कर सकते हैं।

(श्री बागड़ी ने प्रतिज्ञापन किया)

समायित महोदयः भव इस मामले में भ्रापको जो कुछ कहना हैं। कह सकते हैं।

श्री मनी राम बागड़ी: जो कुछ मैंने लिख कर दिया है मेरी समझ के मुताबिक वह सत्य है। एक बात मैं अपने दिमाग के आधार पर कह सकता हूं कि गांधी जी की हत्या से पहले जनकों भी इस प्रकार के धमकी भरे पत्र मिले थे। यह सिर्फ एक व्यक्ति द्वारा किसी दूसरे व्यक्ति की हत्या करने का मामला नहीं है, यह विचारधारा का सवाल है। देश में एक जनतांतिक विचारधारा है, एक धमं निरपेक्षता की है और समाजवाद की है और इन तीनों में थोड़ा बहुत अन्तर होते हुए भी ये तीनों एक मंजिल पर मिल सकती हैं, उनका वहां मेल हो सकता है लेकिन फिरकापरस्ती, तानाशाही और पूंजीशाही, ये भी एक जगह मेल खा सकती हैं लेकिन इनका दूसरी विचारधारा के साथ मेल कहीं नहीं हो सकता है। धमकी का जहां तक सवाल है उसकी तो आप जांच करेंगे ही लेकिन जो विचारधारा है उसका प्रकोप किसी पर भी और कभी भी हो सकता है, कभी किसी पर दया भी हो सकती है —

सभापित महोदय: विचारधारा की बात आपकी ठीक है। लेकिन हमें तो देखना होगा कि जिस के नाम से पत्न धाया है क्या वह उसीका लिखा हुझा है जिसका पता दिया हुझा है? उसकी गवाही भी हम लेंगे। क्या श्रापके पास कोई सबूत है कि कौन ऐसा ग्रादमी हो सकता है?

श्री मनी राम बागड़: मेरे पास ऐसा कोई सबूत नहीं है जिससे मैं इस चीज को साबित कर सकू।

समापति महोदयः क्या भ्रापने सब्त इकट्ठा करने की कोशिश की है।

श्री मनी राम बागड़ी: श्री राजनारायएा श्रार०एस०एस० के खिलाफ लोक सभा में ज्यादा बोलते थे। लोकसभा में बात चली तो कुछ साथियों ने एक-दो बार यह कहा कि इन पर ग्रार०एस०एस० का भूत है, ग्रापका भूत हटा दिया जाएगा। ग्रब इसकी सेंस क्या हो सकती है मुझे पता नहीं। ग्रच्छी सेंस में भी श्रीर बुरी में भी यह चीज कही जा सकती है। यह भी हो सकता है कि हमारे दिमाग में गलतफहमी हो श्रार० एस०एस० के बारे में श्रीर उसको मिटा दिया जाएगा श्रीर यह भी हो सकता है कि यह धमकी हो।

सभापति महोबय: ग्रापके पास इसका कोई रिकार्ड है ?

श्री मनी राम बागड़ी:रिकार्ड नहीं है। झाप चैक कर सकते हैं। डा० बलदेव प्रकाश जी ने यह बात कही थी और इसी सेशन में कही थी। मुझे डेट याद नहीं है। ये शब्द इधर-उधर हो सकते हैं।

स्त्रापित महोदयः रिकार्ड हो तो ज्यादा प्रच्छा हो। हम उनको भी बुला लेंगे। भीर पूछ लेंगे कि उनका मतलब क्या है ? लेकिन कब कहा था ?

श्री मती राम बागड़ी: इसी सेशन में। िकसी ने कहा था कि ये धार०एस०एस० के पीछे क्यों पड़े हैं, िकसी ने कहा कि धार०एस०एस० का भूत है। जब डा० बलदेव प्रकाशजी ने कहा कि भूत उतार दिया जाएगा तब मैंने उनकों कहा कि ऐसे भूत नहीं उतरा करता है। उन्होंने कहा कि धाप पर धार०एस०एस० का भूत है। वह उतर जाएगा। धाप उनको बुला कर पूछ सकते हैं। वह झूठ नहीं बोलेंगे। धगर कहेंगे नहीं कहा तो मेरा धंदाजा गलत है। लेकिन मुझे यकीन है कि डा० साहब इंकार नहीं करेंगे। हो सकता है लूज टाक में कहा हो।

समापित महोदय: यह चिट्ठी से पहले या बाद की बात है ?

श्री मनी राम वागड़ी: मेरे ग्रंदाजे के मुताबिक यह पहले की बात है। ग्रसल में मुझे तारीख याद नहीं रहती है। कारण यह है कि मैं ज्यादा काम ग्राजकल लोक सभा का नहीं करता हूं। कुछ याददाश्त भी मेरी बहुत ग्रच्छी नहीं है। मेरे क्याल में यह पहले की बात है।

प्रो० पी० जी० मावलंकर: लोक समा की वहस के दौरान क्या बात उठाई गई उसका जिक ग्रापने किया है। ग्रापने डा० वलदेव प्रकाश का नाम लिया है। उसके भलावा भी हाऊस के किसी दूसरे में म्बर के बारे में कोई वात हो तो उस पर भी हमको गंभीरता से ध्यान देना होगा। श्री राजनारायण जी की लोक सभा के सदस्य की हैसियत से उनकी भूमिका के सिलसिले में जो कुछ हा सकता है उसी की हम जानकारी कर सकते हैं भीर राजनीतिक या दूसरे मामलों में हम नहीं जा सकते हैं। भाप भपने अनुभव के ग्राधार पर क्या बता सकते हैं कि कौन-सी भूमिका श्री राजनारायण की लोक सभा सदस्य के नाते रही है जिसको लेकर यह मामला विशेषाधिकार समिति के भिष्ठकार क्षेत्र में ग्राता है, उसके ग्रधीन बनता है?

श्री मनी राम बागड़ी: इसका कोई सबूत मेरे पास नहीं है। पालियामेंट के धन्दर जो बात हुई है वह किसी से छिपी हुई नहीं है। जनता पार्टी घड़ों से बनी है। चरण सिंह जी के खिलाफ कोई बोले तो बी०एल०डी० वाले उसको बर्दाग्त नहीं करते हैं '''

सभापति महोदय: श्रभी बी०एल०डी० नहीं है।

भी मनी राम बागड़ी: पार्टियों को सभी भी प्रतीक माना जाता है। सुभाष जन्त्र बोस का नाम आएगा सौर उनके खिलाफ कोई जरा सा भी बोलेगा तो मेरे जैसा सादमी थोड़ी देर के लिए सांख बंद भी कर लेगा लेकिन सभापति महोदय यह नामुमिकन है कि आप बर्दाश्त कर सकें। जैसे श्री झटलबिहारी बाजपेयी जी ने कहा ह्या सार०एस०एस० के ऊपर 100 मिनिस्ट्रियां कुर्बान की जा सकती हैं। यही

प्रो॰ पी॰ जी॰ भावलंकर: वह राजनीतिक बात हुई।

भी मनी राम बागड़ी: श्रो राजनारायण ने बार-बार कहा है कि स्नार०एस०एस० के लोगों को मंत्री नहीं रहना चाहिये, उनको हटा देना चाहिये। स्नार०एस०एस० सामूहिक तानाशाही भीर इंदिरा गांधी व्यक्तिगत तानाशाही में विश्वास करती हैं इन दोनों में फर्क नहीं है। राजनारायण जी जब इस तरह की बातें कहते थे तो कुदरती बात है कि भार०एस०एस० वालों को नाराजगी होती।

प्रो॰ पी॰ जी॰ मावलंकर: सबूत नहीं है।

भी मती राम बागड़ी: जी, नहीं।

प्रो० पी० जी० मावलंकर: राजनारायण जी जो श्रालोचना करते थे उसीका सह परिणाम है।

श्री मनी राम बागड़ी: जी हां।

समापति महीवयः : सबूत दे सकते तो ग्रासान होता ।

भी कृष्य कान्तः राज नारायण जी ने कहा था वह म्राप से बात करेंगे मीर म्राप श्रोसीडिंग्ज ले म्राएंगे।

भी मनी राम बागड़ी: मेरे से आपकी याददाश्त ज्यादा अच्छी है। मैं निकालूंगा तो देर लगेगी। आप निकलवा सकते हैं। डा० बलदेव प्रकाश से पूछेंगे तो मुझे विश्वास है कि वह झूठ नहीं बोजेंगे।

समापित महोदय: प्राप को भागे चल कर कुछ सबूत मिले तो हमारे पास भेज दें। भंधेरे में हम लोग हैं। कुछ भी सबूत नहीं मिल रहा है। राजनीति के भाधार पर नहीं बिल्क राजनारायण जी को उनके पालियामेंट मैं काम करते हुए जो धमकी दी गई है उस भादमी को हम पकड़ नहीं पा रहे हैं।

श्री मती राम बागड़ी: किसी व्यक्ति की राजनारायण से दुश्मनी नहीं है। यह विचारधारा का सवाल है। छुरी कांटों की लड़ाई से ही बम बना भीर भारत भीर पाकिस्तान भी विचारधारा की वजह से ही बने। राजनारावण जी जिस विचारधारा का प्रतिपादन कर रहे हैं उसके खिलाफ वायुमंडल पैदा कर रहे हैं उसको भाष देखें। गांधी जी को किसी व्यक्ति ने नहीं मारा '''

समापति बहोदवः समझ गए हैं।

(Shri Maniram Bagri withdrew.)

(ii) Evidence of Shri Ajay Kumar Mittal, 97, Khandak, Meerut.

MR. CHAIRMAN: Shri Ajay Kumar Mittal, you have been asked to appear before this Committee to give evidence in connection with the question of privilege raised by Shri Mani Ram Bagri, M.P. regarding the threat to murder Shri Raj Narain, M.P. contained in the letter addressed by you to him. I hope you will state the factual position frankly and briefly to enable this Committee to arrive at a correct finding.

I may inform you that under Rule 275 of the Rules of procedure, the evidence that you may give before the Committee is to be treated by you as confidential till the Report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure of any publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the Committee.

The evidence which you give before the Committee may be reported to the House.

Now you may take the oath or affirmation as you like.

(Oath was taken).

MR. CHAIRMAN: When did you see this report about privilege regarding the letter written to Shri Raj Narain?

श्री श्रजय कुमार मितल । आकाशवाणी से यह प्रसारित किया गया था कि किन्हीं श्री मित्तल ने मेरठ से ऐसा एक पत्न लिखा है। फिर ऐसा हुआ मेरे पास एक दिल्ली से फोन आया मेरठ में और मुझ से पूछा कि क्या तुमने ऐसा पत्न लिखा है? मैंने कहा मैंने नहीं लिखा——

सनापति महोदयः फोन किस का श्राया?

श्री मजय कुमार मिललः एक भार०एस०एस० के भागेंनाइजर हैं श्री भोम प्रकाश जी। उनसे मेरा परिचय है। वह वैस्टर्न यू०पी० में भार०एस०एस० का काम देखते हैं ...

समापति महोदयः उनका एड्डैस जानते हैं या नहीं?

भी मजय कुमार मिलल: उनका कोई शायद स्थायी पता नहीं है। मेरे ख्याल से वह सब जगह काम करते हैं।

समापित महोबय: यह सुन कर ग्रापने स्पीकर साहब को पत्र लिखा ?

श्री ग्रजय कुमार मितलः जी हां। S/7 LSS/79—3 सनापति महोदयः प्रभी हम प्रापको कुछ डिक्टेशन देंगे, प्राप उसके मुताबिक हिंदी में लिखिये।

भी प्रजय कुमार मिललः ठीक है।

समापति महोदयः गुप्ता जी, डिक्टेशन दीजिये।

भी एम॰ पी॰ गुप्ताः (निम्नलिखित डिक्टेशन दिया)

"कल प्रखबारों में पढ़ा था कि ग्राप जनाब एक नया मोर्चा राष्ट्रीय स्वयं सेवक संघ के विरुद्ध खोलने जा रहे हैं, जिसमें कुछ लोग शामिल होंगे। तो जनाब, ग्राजकल ग्राप ग्रार०एस०एस० के पीछे इतने क्यों हाथ धोकर पड़ गये हैं?

क्या इसलिए कि भ्राप जनाब को केन्द्रीय मंत्री मंडल से निकाल दिया गया। भ्राप शायद यही समझते होंगे कि भ्रापके निकालने में राष्ट्रीय स्वयं सेवक संघ का हाथ है।

जो भी हो, द्याप जैसे मदारी को केन्द्रीय मंत्रि-मंडल में बने रहने से जहां जनता के नेताओं की बदनामी होती, वहां देश की भी महान हानि ग्रौर बदनामी होती।"

The witness Shri Ajay Kumar Mittal was asked to write down a passage as dictated to him.

SHRI KRISHAN KANT: Mr. Nathwani, is it all right or do you want something more?

SHRI NARENDRA P. NATHWANI: One or two sentences more.

The witness was shown a letter bearing a signature purporting to be that of Ajay Kumar Mittal.

Witness says that it is not his signature.

The witness was shown the entire letter of 23rd February, 1979.

SHRI NARENDRA P. NATHWANI: Is it in your handwriting?

SHRI AJAY KUMAR MITTAL: It is not.

SHRI NARENDRA P. NATHWANI: Give him a piece of paper and ask him to give his six signatures.

SHRI NARENDRA P. NATHWANI: Mr. Ajay Kumar Mittal, please leave some space after your signature—one after another.

सभापति महोदयः भ्रभी तक भ्राप भार०एस०एस० में हैं ?

भी प्रजय कुमार मित्तलः जी, हां।

सभापति महोदयः राजनारायण जी से जान-पहिचान है?

भी प्रजय कुसार मिललः कभी नहीं।

समापति महोदय: राजनारायण जी भार०एस०एस० के खिलाफ भच्चवारों में बयान देते हैं, कभी इसके बारे में मिलान किया है ?

भी प्रजय कुमार मिलल: मिलान से क्या मतलब ?

सभापति महोदयः उसके खिलाफ कभी मापने स्टेटमैंट दिया है?

भी मजय कुमार मित्तल: सम्पादक के नाम, मैं मक्सर लिखता रहता हूं भीर उसमें एक, दो बार श्री राजनारायण जी पर भी मैंने टिप्पणी की है।

समापति महोदय : उसमें क्या लिखा है?

भी मजय कुमार मिललः एक बार तो मैंने उन्हें "ग्रति दुराग्रही" लिखा है।

MR. CHAIRMAN: I am asking you whether you have made any comment whatsoever about Shri Raj Narain. In the Nav Bharat Times, in the letters column, you write a letter in which you describe Shri Raj Narain as 'Ati Wadi', Extremist—'duragrahi'.

SHRI KRISHAN KANT: In which paper does this appear?

श्री श्रजय कुमार मिललः नवभारत टाइम्स में निकला है।

भी कृष्ण कान्तः कितने पत्र भ्रापने लिखे हैं?

श्री ग्रजय कुमार मिलल : मैं समझता हूं कि पिछले दिनों में 6, 7 पत्र प्रकाशित हुए हैं।

भी कुष्त कान्तः क्या श्राप उन पत्नों की कापी दे सकेंगे?

श्री प्रजय कुमार मिललः कापी नहीं है।

श्री कृष्ण कान्तः कब छपा है ? उसकी डेट दे सकते हैं ?

भी भजय कुमार मिललः श्रभी नहीं दे सकते।

श्री कृष्ण कान्तः लिखकर भूल जाते हैं, उसकी कापी नहीं रखते ?

भी प्रजय कुमाल मित्तलः लिखकर रखता हं इसलिये कि छपा या नहीं छपा।

भी कृष्ण कान्त : किस-किस तारीख में छपा है, ग्रगर उसकी ग्रापके पास कापी हो तो दे दीजिये, नहों तो डेट्स दे दीजिये ? भी भ्रजय कुमार मिल्लल भें डेट्स बाद में लिखकर दे सकता हूं, मुझें इस समय याद नहीं है। पिछले सप्ताह में भी छपा है भीर उससे पहले भी छपा है।

भी कृष्ण काल्तः ग्राप ग्रक्सर लिखते रहते हैं?

श्री ग्रजय कुमार मिलल े जो सम्पादकीय छपते हैं, ग्रखवारों में उनके संबंध में टिप्पणी होती हैं।

SHRI NARENDRA P. NATHWANI: For the benefit of mine as also of Mr. Alagesan, you will please translate that.

SHRI KRISHAN KANT: We shall ask questions in English. And let him answer in English. Have you written letters on Raj Narain any time?

SHRI AJAY KUMAR MITTAL: Not particularly on him. Actually they were written on various subjects and incidentally a mention was made of Shri Raj Narain.

SHRI KRISHAN KANT: Did you at any time write letters on the R.S.S.?

SHRI AJAY KUMAR MITTAL: Yes, Sir.

SHRI KRISHAN KANT: Did you mention about Raj Narain in that?

SHRI AJAY KUMAR MITTAL: Yes, in one or two of my letters I did mention about Mr. Raj Narain. It was written on R.S.S.

SHRI KRISHAN KANT: When was that letter published?

SHRI AJAY KUMAR MITTAL: It was published in the last week in Nav Bharat Times after this incident.

SHRI NARENDRA P. NATHWANI: Before that had you written any letter about the R.S.S. or about Raj Narain?

SHRI AJAY KUMAR MITTAL: Yes. About the political situation in U.P., I have written a letter and it was published sometime in February and, even in that letter, I had made a mention of Mr. Raj Narain. In that very letter I had used these words 'atiwadi' and 'duragrahi'. Duragrahi means a person who is insistent on something bad.

भी कुष्ण कान्त: ग्राप क्या काम करते हैं?

भी मजय कुमार मितलः भारतीय स्टेट बैंक में प्रोबेशनरी माफिसर हूं।

श्री कृष्ण कास्तः कब से हैं?

श्री ग्रजय कुमार मिललः 1 प्रक्तूबर 1977 से।

भी कृष्ण कान्तः पहले क्या करते थे?

भी प्रजय कुमार मिललः बिजिनेस में था।

SHRI KRISHAN KANT: What business?

SHRI AJAY KUMAR MITTAL: My father has got two sulphatation (khandsari) plants near Meerut.

SHRI KRISHAN KANT: How many brothers and sisters are you?

SHRI AJAY KUMAR MITTAL: We are four brothers and two sisters.

SHRI KRISHAN KANT: You have seen the handwriting. Do you know anybody having this type of handwriting?

SHRI AJAY KUMAR MITTAL: No.

SHRI KRISHAN KANT: Since when you are in RSS?

SHRI AJAY KUMAR MITTAL: Since childhood.

SHRI KRISHAN KANT: Have you worked for Jan Sangh in the last elections?

SHRI AJAY KUMAR MITTAL: No. But all my family members vote for Jan Sangh.

SHRI KRISHAN KANT: Did you offer Satyagrah during emergency?

SHRI AJAY KUMAR MITTAL: No.

SHRI KRISHAN KANT: Your brothers are younger or elder to you.

SHRI AJAY KUMAR MITTAL: One is elder to me and the other two are younger to me. They are associated in business with my father.

SHRI KRISHAN KANT: Have you a share in the business?

SHRI AJAY KUMAR MITTAL: No. My wife has a share.

SHRI KRISHAN KANT: Does Mr. Om Prakash meet you quite often when he comes there?

SHRI AJAY KUMAR MITTAL: I am posted at Moradabad. Sometimes when he comes I meet him, sometimes I do not.

SHRI KRISHAN KANT: Do you go to Shakas?

SHRI AJAY KUMAR MITTAL: Not regular. Sometimes I go, sometimes I don't go.

SHRI KRISHAN KANT: How many are held in Moradabad?

SHRI AJAY KUMAR MITTAL: 10 or 12.

SHRI KRISHAN KANT: Do you know the locality's name.

SHRI AJAY KUMAR MITTAL: I don't know; I am new.

SHRI KRISHAN KANT: How many go?

SHRI AJAY KUMAR MITTAL: Round about a dozen.

SHRI KRISHAN KANT: Have you discussed Raj Narain's statement on RSS there?

SHRI AJAY KUMAR MITTAL: Sometimes we do; sometimes we discuss. But the fact is that we did not consider it worth a discussion.

SHRI KRISHAN KANT: You have, in your letters, mentioned this. You might have discussed with friends in Shakas...

SHRI AJAY KUMAR MITTAL: But this habit of writing is confined to myself only. I do not discuss the subjects I write with other persons.

SHRI KRISHAN KANT: What did you say about U.P.?

SHRI AJAY KUMAR MITTAL: I said U.P. was governed by a very incompetent man.

SHRI KRISHAN KANT: Now or earlier?

SHRI AJAY KUMAR MITTAL: Earlier, in February when Ram Naresh Yadav was the CM, there was an Editorial in Navbharat Times. My letter was in answer to that. I wrote that by his incompetence he has driven the State into some bad state of affairs. The CM imposed ban on Shakas in U.P. at the instance of Raj Narain, who is an extremist or atiwadi...

SHRI KRISHAN KANT: Have you written anything after the formation of the new Government?

SHRI AJAY KUMAR MITTAL: Yes.

SHRI KRISHAN KANT: Have you mentioned about composition of the Cabinet?

SHRI AJAY KUMAR MITTAL: I have written about the concept of party allegiance propounded by Mr. Banarsi Das. He says that the Jan Sangh has dual allegiance. May I say this? They are very disciplined and they are actually the only lot which are disciplined in the country.

SHRI KRISHAN KANT: What did you say about dual membership?

SHRI AJAY KUMAR MITTAL: Mr. Banarsi Das's concept is a strange concept. On the one side he has included Muslim Majlis in his government. On the other side he is saying such things about the RSS. As we all know, BJS has completely merged with Janata.

SHRI KRISHAN KANT: Did you mention about Mr. Raj Narain in that?

SHRI AJAY KUMAR MITTAL: No, Sir.

SHRI KRISHNA KANT: Or about Mr. Charan Singh?

SHRI AJAY KUMAR MITTAL: About Mr. Charan Singh, I have never mentioned.

SHRI KRISHAN KANT: In that letter you wrote that the Muslim Majlis and the Janata Party Members are having dual membership. That means, it should be tolerated.

SHRI AJAY KUMAR MITTAL: Yes, Sir.

SHRI KRISHAN KANT: So, a person who is an RSS can be a Janata Party member and so also the Muslim Majlis man may be...

SHRI AJAY KUMAR MITTAL: No. Muslim Majlis has separate entity. Muslim Majlis is a political party, whereas RSS is a non-political party.

SHRI KRISHAN KANT: Do you know why Mr. Raj Narain was opposed to RSS?

SHRI AJAY KUMAR MITTAL: As far as I can analyse, I think only after he was thrown out of the Central Cabinet at the instance of the Himachal Pradesh Chief Minister, he had started opposing RSS.

भी कृष्ण कान्तः कल प्रखबार में पढ़ा था ?

भी ग्रजय कुमार मिललः 22 फरवरी के ग्रखबार में निकला होगा।

श्री कृष्ण कान्तः भापने फरवरी में पत्न लिखे होंगे जिन में राज नारायण जी का जिक किया होगा ?

भी प्रजय कुमार मिललः जी हां।

SHRI KRISHAN KANT: Is it before 23rd February or after that date?

SHRI AJAY KUMAR MITTAL: I think that my letter about the political situation in U.P. was published before 23rd February. But I cannot say for certain the exact date. I think it should be before 23rd February.

श्री कृष्ण कान्त: राजनारायण जी कहते हैं कि भार०एस०एस० पोलिटिकल पार्टी है। यह भापने भी पढ़ा होगा? इसके बारे में भापने क्या लिखा है भीर भापकी राय क्या है?

भी भ्राज्य कुमार मिल्ल : संघ में राजनीति का प्रवेश नहीं है। संघ तो शाखायें लगाता है भीर कुछ शारीरिक भीर वौद्धिक कार्यक्रम करता है।

श्री कृष्ण कान्तः यह जो चैरिटेबल ट्रस्ट के रूप में इसको रजिस्टर करने की बात कही गई थी उसके बारे में भी भापने कोई पत्र एडीटर को लिखे होंगे?

श्री प्रजय कुमार मित्तल: बम्बई में यह कहा गया था कि इसको रिलिजस बैरिटी ट्रस्ट के रूप में एनरोल होना चाहिए। इसके जवाब में यह कहा गया था कि यह एक सांस्कृतिक संस्था है ग्रीर देश भक्त निर्माण करने का काम करती है। उसके कुछ काम राजनीति सदृश लग सकते हैं लेकिन हैं नहीं। इस वास्ते इसको चैरिटेबल ट्रस्ट के रूप में रिजस्टर करने की कोई ग्रावश्यकता नहीं है।

श्री कृष्ण कान्तः भापने कोई पत्र भी लिखा होगा।

श्री ग्रज्य कुमार मिललः जी नहीं।

PROF. P. G. MAVALANKAR: Are you sure that this letter was not written by you?

SHRI AJAY KUMAR MITTAL: Hundred per cent sure.

PROF. P. G. MAVALANKAR: For how many years have you been writing letters to various newspapers about current affairs?

SHRI AJAY KUMAR MITTAL: Almost a decade.

PROF. P. G. MAVALANKAR: Do you write on an average one letter a week?

SHRI AJAY KUMAR MITTAL: During emergency, I did not write even a single letter, but before and after emergency, I have been writing a letter say every fortnight.

PROF. P. G. MAVALANKAR: Do your letters get published invariably?

SHRI AJAY KUMAR MITTAL: Only 50% of them.

PROF. P. G. MAVALANKAR: You and your family have been in RSS and you always voted for Jan Sangh.

SHRI AJAY KUMAR MITTAL: Yes, Sir.

PROF. P. G. MAVALANKAR: Would you be correct to say that RSS and Jan Sangh are inseparably connected with one another?

SHRI AJAY KUMAR MITTAL: They can be separated, but they have to be connected also because no other political party was ready to welcome the RSS men in its fold; it was only BJS, which did it.

PROF. P. G. MAVALANKAR: You joined RSS at the age of seven. Who took you there?

SHRI AJAY KUMAR MITTAL: Probably, it was my cousin.

PROF. P. G. MAVALANKAR: What were you doing at that time?

SHRI AJAY KUMAR MITTAL: We used to pray and sing songs.

PROF. P. G. MAVALANKAR: At what age-did you start participating in 'Boudhik'?

SHRI AJAY KUMAR MITTAL: When I was 12-13 years and studying in eighth or ninth class.

PROF. P. G. MAVALANKAR: What exactly is the 'Boudhik'?

SHRI AJAY KUMAR MITTAL: It is a kind of lecture by anybody.

PROF. P. G. MAVALANKAR: What subjects do you discuss?

SHRI AJAY KUMAR MITTAL: Anything pertaining to our country and its problems.

PROF. P. G. MAVALANKAR: Is RSS ideology positive or negative?

SHRI AJAY KUMAR MITTAL: It is positive.

PROF. P. G. MAVALANKAR: Do you stand for something?

SHRI AJAY KUMAR MITTAL: Yes, Sir.

PROF. P. G. MAVALANKAR: What are those?

SHRI AJAY KUMAR MITTAL: We stand for a great, powerful and strong nation.

PROF. P. G. MAVALANKAR: What are the points you are against?

SHRI AJAY KUMAR MITTAL: We are against traitors, treachery etc.

PROF. P. G. MAVALANKAR: What methods do you adopt for getting rid of traitors?

SHRI AJAY KUMAR MITTAL: We have got a method. We call it 'lok sampark'. We go to persons and talk to them personally; and we bring them to our programmes, to our 'shakaas' and try to change them.

PROF. P. G. MAVALANKAR: And if you cannot change them?

SHRI AJAY KUMAR MITTAL: So what? We try it on some other persons.

PROF. P. G. MAVALANKAR: If you cannot change a particular person, and if you think he is a traitor how do you change him?

SHRI AJAY KUMAR MITTAL: We think that every person is a potential RSS-person. If he does not understand today, he will understand tomorrow.

PROF. P. G. MAVALANKAR: Can a person like Mr. Raj Narain also be persuaded?

AJAY KUMAR MITTAL: Yes, certainly.

PROF. P. G. MAVALANKAR: What is your argument? I would like to follow it. You are saying that you are against traitors. You also say that you will persuade them.

SHRI AJAY KUMAR MITTAL: Only by persuasion can we try. What else can we do? It is for the Government to sec, if a person is harming the nation, that he is booked and punished.

- PROF. P. G. MAVALANKAR: You said you have been writing letters; but you never wrote letters about Mr. Raj Narain as such, although you have mentioned his name in the letters.
- SHRI AJAY KUMAR MITTAL: Yes. Probably in some letters, I had criticized Mr. Raj Narain.
- PROF P. G. MAVALANKAR: Forget the letters, and Mr. Raj Narain as such as an individual. Suppose you find that some people in India are either not members of the RSS, or they do not go to the 'shakaas' or accept its ideology, what kind of attitude you will have towards them?
- SHRI AJAY KUMAR MITTAL: Institutionally, I do not like those persons, but I think they can be changed.
- PROF P. G. MAVALANKAR: It is right. What is your attitude? Do you tolerate them, or would you see that they are somehow dealt with?
- SHRI AJAY KUMAR MITTAL: We are actually tolerant. We will certainly welcome them.
- MR. CHAIRMAN: Suppose you see, according to your opinion, that a man is a traitor to the nation. Do you intend to go to the extent of exterminating him?
- SHRI AJAY KUMAR MITTAL: Never, Sir, I am a very feeble-hearted person.
- MR. CHAIRMAN: I am talking about the organization. If it finds a person to be a traitor, would it go to the extent of eliminating himphysically?
- SHRI AJAY KUMAR MITTAL: It is not for me, or for the RSS to do anything. It is for the Government to see that the man is booked.
- SHRI O. V. ALAGESAN; Since which year have you been a member of RSS?
- SHRI AJAY KUMAR MITTAL: It should be from the year 1960, probably. I was then eight years old.
 - SHRI O. V. ALAGESAN: What is your education?
 - SHRI AJAY KUMAR MITTAL: I am an M.Sc. in Physics.
 - SHRI O. V. ALAGESAN: When was this RSS started?
 - SHRI AJAY KUMAR MITTAL: It was started in 1925.
- SHRI O. V. ALAGESAN: Our country became free in 1947. What was the part played by the RSS in the freedom movement of our country.
- SHRI AJAY KUMAR MITTAL: In the movement that we call freedom movement, RSS as an organization as such did not participate. But the fact is that RSS people, individually, went to jails. They did offer satyagraha. And even the RSS founder was jailed for some years.
 - SHRI O. V. ALAGESAN: For what?

- SHRI AJAY KUMAR MITTAL: In 1921 when he delivered a very seditious speech. In 1930, in Gandhian Movement, the RSS's founder went to jail with many of his colleagues.
- SHRI' O. V. ALAGESAN: RSS as such did not take part in the freedom movement.
- SHRI AJAY KUMAR MITTAL: It is like an institution in which patriotism is inculcated in its members.
 - MR. CHAIRMAN: It is essentially a cultural and social organization.
 - SHRI AJAY KUMAR MITTAL: Yes.
- SHRI O. V. ALAGESAN: RSS as such did not take part in the freedom movement. Am I right?
- SHRI AJAY KUMAR MITTAL: RSS concentrates itself upon its work in shakhaas where people are inculcated patriotism and learn to sacrifice for the nation.
- SHRI O. V. ALAGESAN: When our country was under foreign rule, was it not patriotism to see that foreign rule was removed from the land? Was such a teaching part of the RSS programme?
 - SHRI AJAY KUMAR MITTAL: Yes.
- SHRI O. V. ALAGESAN: But RSS itself did not take part in the freedom movement.
- SHRI AJAY KUMAR MITTAL: RSS aided the freedom movement. There was a great revolutionary from Maharashtra who was given shelter by one of our Sarsanghchalaks in Maharashtra. Similarly, other revolutionaries continued to find shelter with RSS people.
- SHRI KRISHAN KANT: Do you mean to say that they believed in non-violence and not even in Gandhian movement?
- SHRI AJAY KUMAR MITTAL: Even after founding RSS, its founder remained the Secretary of the Madhya Bharat Congress Committee.
- SHRI O. V. ALAGESAN: How many people are connected with RSS who are actually associated with RSS? How many people would have gone to jail during the freedom movement?
- SHRI AJAY KUMAR MITTAL: I do not have any figure. Probably many would have gone to jail.
- SHRI KRISHAN KANT: The whole approach of the Congress in fighting the Britishers was questioned and it was said that Congress was the agent of the Britishers.
- SHRI AJAY KUMAR MITTAL: That way, we have criticised even the revolutionaries.
- MR. CHAIRMAN: We are not very much interested in your ideological objective.

One relevant point was asked whether RSS was interested in violent activities.

SHRI AJAY KUMAR MITTAL: No, Sir; RSS is interested in constructive activities.

SHRI O. V. ALAGESAN: Who assassinated Mahatma Gandhi?

SHRI AJAY KUMAR MITTAL: Godse.

SHRI O. V. ALAGESAN: Was he not connected with RSS?

SHRI AJAY KUMAR MITTAL: No; he was connected with Hindu Maha Sabha.

SHRI KRISHAN KANT: Was he ever connected with RSS?

SHRI AJAY KUMAR MITTAL: Never. Mahatma Gandhi is a great man and he is mentioned in our prayers also.

SHRI O. V. ALAGESAN: Do you follow Mahatma Gandhi's teachings or you simply consider him as a great man?

SHRI AJAY KUMAR MITTAL: I do like some of his economic ideas pertaining to decentralisation and all that.

SHRI NARENDRA P. NATHWANI: Are you an active worker of the RSS or an office bearer of the RSS?

SHRI AJAY KUMAR MITTAL: I am at present not an office bearer but before the Emergency I was an office bearer in Meerut, Boudhik Pramukh in charge of ideological education.

SHRI NARENDRA P. NATHWANI: Do you think that Raj Narain's presence in the Cabinet was a disgrace to the Cabinet? I am asking your views.

SHRI AJAY KUMAR MITTAL: Yes, I do think so.

SHRI NARENDRA P. NATHWANI: You also believed that as he was expelled, he was asked to resign from the Cabinet—you perhaps felt that Raj Narain had a grievance against the Jan Sangh and therefore he was carrying on a campaign against RSS. Is that your view?

SHRI AJAY KUMAR MITTAL': Yes.

SHRI NARENDRA P. NATHWANI: You are looking forward to Shri Atal Bihari Vajpayee becoming Prime Minister of India in due course of time?

SHRI AJAY KUMAR MITTAL: Not now; but if he becomes, I will welcome it because he is a good man.

SHRI NARENDRA P. NATHWANI: According to you he has a good chance to become the Prime Minister of India? Nothing wrong in that.

SHRI AJAY KUMAR MITTAL: At present, thinking realistically, he has got no chance to become the Prime Minister. But in the future, it may come about.

SHRI NARENDRA P. NATHWANI: Do you believe that Raj Narain is in league with Shrimati Indira Gandhi?

SHRI AJAY KUMAR MITTAL: I read the news that he had met Mr. Sanjay Gandhi. I am in two minds.

SHRI NARENDRA P. NATHWANI: Your condition of mind, you should know. I am asking a specific question: do you think that he is in league with Mrs. Indira Gandhi at present?

SHRI AJAY KUMAR MITTAL: As far as the opposition to the RSS is concerned and campaign is concerned, he is in league with Mrs. Indira Gandhi.

SHRI NARENDRA P. NATHWANI: Do you think that Shri Raj Narain is a man without integrity?

SHRI AJAY KUMAR MITTAL: About his integrity I cannot say. If you permit me to use a word...

Well, may be or may not be. About his integrity I cannot say anything.

SHRI NARENDRA P. NATHWANI: So, he is a man of integrity?

SHRI AJAY KUMAR MITTAL: I cannot say either way. I am not in the know of such things.

SHRI NARENDRA P. NATHWANI: Is he a man of principles, if not a man of integrity?

SHRI AJAY KUMAR MITTAL: Certainly, he is not a man of principles.

SHRI NARENDRA P. NATHWANI: Do you think that he won his last election with the help of CIA?

SHRI AJAY KUMAR MITTAL: It is all bunkum.

SHRI NARENDRA P. NATHWANI: Is it because of the help of CIA?

SHRI AJAY KUMAR MITTAL: It was a Janata wave that took him to victory.

SHRI NARENDRA P. NATHWANI: Do you think that he was helped by the CIA?

SHRI AJAY KUMAR MITTAL: I do not think so.

SHRI NARENDRA P. NATHWANI: Have you read this letter which purports to bear your signatures?

SHRI AJAY KUMAR MITTAL: I saw it in the 'Sun' Weekly which is from New Delhi. It published a photostat copy in March 10, issue.

SHRI NARENDRA P. NATHWANI: So, you have seen it.

SHRI AJAY KUMAR MITTAL: Yes, Sir.

SHRI NARENDRA P. NATHWANI: Would it be correct to say that you share some of the views raised about Shri Raj Narain in that letter.

SHRI AJAY KUMAR MITTAL: Well, I do not remember the letter now.

SHRI NARENDRA P. NATHWANI: I have asked you all these questions. These are the statements made therein about Shri Raj Narain. I was asking you those questions.

SHRI AJAY KUMAR MITTAL: Yes, only some of these.

SHRI NARENDRA P. NATHWANI: Can you suggest why some one should have forged your signature? According to you, it is a forgery. You have not signed it. Can you suggest why any person should forge your signature and send such a letter?

SHRI AJAY KUMAR MITTAL: There can be two motives behind this action—

- 1. The first is to cause me embarrassment.
- 2. The other one is to malign or give a bad name to the RSS.

SHRI NARENDRA P. NATHWANI: Could you be a little frank? Who tried to forge your signatures? Have you anything to suggest? Do you have doubt about any person?

SHRI AJAY KUMAR MITTAL: I cannot say.

(Witness then withdrew)

Friday, the 18th May, 1979

PRESENT

Professor Samar Guha—Chairman

Members

- 2. Shri O. V. Alagesan
- 3. Professor P. G. Mavalankar
- 4. Shri Narendra P. Nathwani
- 5. Shri B. Shankaranand
- 6. Shri Madhav Prasad Tripathi

SECRETARIAT

Shri M. P. Gupta-Senior Table Officer.

WITNESS

Shri S. L. Mukhi, Senior Scientific Officer (Documents)-Cum-Asstt.

Chemical Examiner to the Government of India

(The Committee met at 16.30 hours)

Evidence of Shri S. L. Mukhi

MR. CHAIRMAN: Mr. Mukhi, I welcome you to the Committee. The evidence that you will give before the Committee is to be treated as confidential till the Report of the Committee is submitted to the House.

You may please take the oath now.

(Shri Mukhi then took the oath)

- MR. CHAIRMAN: Mr. Mukhi, you have seen the specimen writings signed by Shri Ajay Kumar Mittal and also the letter written in his name and containing a signature. Did you examine them?
- SHRI S. L. MUKHI: Yes. I have examined the documents submitted to our laboratory. There was one threatening letter as well as two other, one bearing the signature of Shri Ajay Kumar Mittal on cyclostyled one, also bearing the writings and signature of Shri Ajay Kumar Mittal on an envelope, along with the specimen writings of Shri Ajay Kumar Mittal.

MR. CHAIRMAN: What is your finding?

SHRI S. L. MUKHI: After examining these documents with the help of scientific aids, I have arrived at the following conclusions. The first one is that the handwriting evidence points to the writer of specimen writings marked S1 and S2 being the person responsible for writing the questioned writings marked Q3 and Q4. That is, the two letters bear the signatures of Shri Ajay Kumar Mittal—one cyclostyled letter as well as an envelope.

The second opinion I have given is that the questioned writings marked Q1 and Q2 could not be connected with the specimen writings marked S1 and S2.

- SHRI NARENDRA P. NATHWANI: Please tell us about your experience as a handwriting expert.
- SHRI S. L. MUKHI: I joined this Laboratory as a Senior Scientific Officer (Documents) in 1972. Till today, I have examined more than 700 cases and have appeared before more than 300 courts as an expert.
- SHRI NARENDRA P. NATHWANT: In the 300 and odd courts before which you have appeared, in how many cases was your opinion accepted?
- SHRI S. L. MUKHI: I am yet to know even about a single case because they are not passing the judgment to us. I believe in most cases our opinions are being accepted because, if there is something wrong and they pass a stricture against us, that should be conveyed to us.

- SHRI NARENDRA P. NATHWANI: So far you have not received any stricture?
 - SHRI S. L. MUKHI: So far I have not.
- SHRI NARENDRA P. NATHWANI: Did you send us your opinion in writing?
 - SHRI S. L. MUKHI: Yes, I have submitted my report.
- SHRI NARENDRA P. NATHWANI: Your opinion, giving the grounds?
 - SHRI S. L. MUKHI: Yes, giving my grounds.
- PROF. P. G. MAVALANKAR: Please see the original and tell us whether that is the one you sent us and whether the signature therein is yours.
 - MR. CHAIRMAN: It will be shown to you.
- PROF. P. G. MAVALANKAR: It will be shown to you: please go through it and please tell us whether that report and the signature are yours.
- SHRI S. L. MUKHI: Whatsoever I have mentioned in the Report is correct. This is the copy of my report I had submitted. As regards my qualifications I may only mention that I am M.Sc. as well as a co-author of a Paper which has been recently published in a journal published from the Netherlands called 'International Forensic Science'.
- SHRI NARENDRA P. NATHWANI: Have you got a copy of the Article?
- SHRI S. L. MUKHI: Yes, I have got a copy of the same and the same I give to the Committee.
 - MR. CHAIRMAN: Thank you very much. Now, you may withdraw.

(At this stage the witness withdrew)

APPENDICES

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LIST OF APPENDICES

- Photostat copy of letter, dt. 23-2-1979 addressed to Shri Raj Narain, M.P.
- II. Photostat copy of letter, dated 4-3-1979 addressed to the Speaker, Lok Sabha by Shri Ajay Kumar Mittal
- III. Photostat copy of the specimen signatures of Shri Ajay Kumar Mittal
- IV. Photostat copy of the specimen handwriting of Shri Ajay Kumar Mittal
- V. Copy of letter dt. 11-4-1979 from Prof. Samar Guha, Chairman, Committee of Privileges to the Speaker, Lok Sabha
- VI. Copy of letter, dt. 17-4-1979 from the Speaker, Lok Sabha to the Minister of Home Affairs, Government of India, New Delhi
- VII. Copy of letter dt. 18-5-1979 from the Home Minister, Govt. of India to the Speaker, Lok Sabha
- VIII. Copy of written opinion of the Handwriting Expert
 - IX. Copy of the Ministry of Home Affairs O.M. dt. 16-5-1979

(See paras 10 and 12 of the Report)

Photostat copy of letter, dt.23.2.79 addressed to Shri Raj Narain, M.P.

> 97 2935, AZ6 (5.5) 23-2-79

AAMAAT.

भाता ज्ञानकारों में पढ़ा का कि ज्ञाप जाता के एक नमा मार्गा राष्ट्रीय त्वमं सवक संघ के विरुद्ध नित्म में जायहें हैं जिसके सुद्ध लोग सामिल होता। तो अमाव ! उन ए अत्य आप ज्यार छता एत है प्रीह इतने क्यां हात्य को कर पड़ मले हैं 9 का, इस किए कि आय अताब की मेन्सि मेनी भग्रत से विसात किया नामा । नाम हमाय है वही समान हों। के ज्याप है कि भारत के लाखीय

मनिमाडल हे करे रहते से अहर अता देवा क्षेत्र कदमामी रोगी नहें देश की भी भहां होती । क्षेत्र कदमामी रोगी । वा की देश पत्र करा पह स्वित्र के

कर रहर है है अस तक में जाए अता के K.S.S. & 14 h3 of \$2 x4 5 41 18 47, कि रं जिला के अपने प्राप्त अवना रहाती म मार्भ भी 12.5 5. के विकास अवना रहाती तो अमाद भी असात सदा के लिए मन्दरी ן לור שערב (בצוף

र करने प्राधिकारी है। हम्मा संस्था करी वरपेग एक जाराजाने निक सम्बा है इस्त प्रारिक्ति संरक्षित एवं लागाहिक संस्था दे। धर्मा

रेटिसा हमार सर संघ नालक मिन्दरम और तर्भे की ' अवस्तर पर दिन के "बार को पाए की है। , पाप तामा इसारिए में RSS. में दुर्दे (यात हो अ मि अ ब इस डाइ के रच्यान पर EMIXI EA M/ 3204 (48) X a107 64/ 4916 मंत्री बन्ने बार्स हैं। तब ते। लाहार जीसे मेन्य व्यक्तिका इस पावे र भारत याने से FRIAT ST MAI STSII/ त्त अंगरा जास्त से सांव - जांड विषे ज्एन। इस्सा मा को हा रेना र्राह, तारी सोडे धर्म हो। ये वेही के लीट हो। उद्भार महत् जिस दिया। बिला है भागी र्शना २२ मा। १२१मा तुम्जिल आहिजान मी कारण प्रथा है इस मा। है। नम हिम्मिराम बगामी हामावनमेष मी भेलाद भी में दिलहीं १ इसके भाजके 31 375 में हिंदे की अपना प्राध्या की को दो पा नामा था। लेकित सम इत्यात्रा के अने लेखाना शिक्ष में कि पा मिला की दी-दी ही शिक्ष शिक्ष THE MIL Beles

APPENDIX II

(See para 13 of the Report)

Photostat copy of letter, dated 4.3.1979 addressed to the Speaker, Lok Sabha by Shri Ajay Kumar Mittal.

पुषक-

४ मार्ची, १९७९

अजय कुमार मित्सल, १७, छन्दक, मेरठ (३० ५०)

सेवा में,

श्री कैं। केंस0 हैगडे, अध्यक्ष, लोकसभा, नई विल्ली ।

नान्यवर महोदय.

अभी कुछ दिन पूर्व संसद सदस्य श्री राजनारायण के विरुद्ध धमकें भरा एक पत्र श्री मनीराम बागड़ी ने लोकसभा में पेश किया था. जिसे लाद में सदन की चिशेषाधिकार समिति को साँप दिया गया । इसके सम्स्न्ध में समाचार आकाशवाणी से प्रसारित स्था है और अखारी ने भी छापा है ।

मुझे यह जातकारी मिली है कि उबत पत्र मेरे नाम से लिखा गया है। मैं आपको भूचित करना चाएता हूं कि भेटा इस पत्र रो कोई सम्बन्ध नहीं है और मैं नेयह पत्र नहीं लिखा । मेरा विचार है कि मुझे देव रखने वाले किसी घ्यक्ति ने मुझे परेशान करने की नीयत से यह खड़्यन्य किया है। मेरा विनम् निवेदन है जिं इस बारे में जांच कराकर वास्तिविक दोषों का पता लगाया जाये। अपना और से किसी भी जांच के लिये में सदा सहयोग देने की तत्पर हूं।

> सधन्यवाद आपका, जीअश्वतिकार जिल्ला अजय कुमार निमल्तल

APPENDIX III

(See para 14 of the Report)

Photostat copy of the specimen signatures of Shri Ajay Kumar Mittal.

अभर कुमर मितल अभर कुमर भितल

31-14 GIR Lyncar 31-20 - 3712 Placer

उजिल्लुभए भितल्य २ न ८ न्युभए भितल्य

APPENDIX IV

(See para 14 of the Report)

Photostat copy of the specimen handwriting of Sh. Ajay Kumar Mittal.

तल अखबारों में पहा था कि आप यहाँ रक्त नया मेर्चि शवदीय स्नयंसेक्त संघ के विस्ता खोलने जा रहे हैं। जिसमें हुई लोग शामिल होंगे। तो जनाब आधकल आप RSC के पीरे इतने क्यों हाथ स्थोलर पड़ गये हैं। तया इसालिए कि आप जनाब को केन्द्रीय मंत्रिमंदन से निकाल दिया गया है। आप शायद यही समझाते होंगे कि आपके निकालने में अपदेश स्वयंशेक्त संपाक हाथ है। नी भी ते आप बेर्स अश्री के के हिंदा मंत्रिमंदल में लगा रहने से जहाँ जनता के नेताओं की लहनाभी होती नहाँ देश की भी व्यवसार सोव सीर बदनाभी होती।

अन्यत्नुगार भित्रन

APPENDIX V

(See para 14 of the Report)

Copy of letter dt. 11-4-1979 from Prof. Samar Guha, Chairman, Committee of Privileges to the Speaker, Lok Sabha.

No. 18/2/CI/79

CONFIDENTIAL

Prof. Samar Guha, CHAIRMAN

147, Parliament House,

COMMITTEE OF PRIVILEGES

New Delhi 11th April, 1979

SUBJECT: Question of a rivilege raised by Shri Mani Ram Bagri, M.P. re: alleged threat to murder of Shri Raj Narain, M.P., contained in a letter received by the latter.

Dear Hon'ble Speaker,

On the 1st March, 1979, when Shri Mani Ram Bagri, M.P., sought to raise the above question of privilege in the House the matter was referred by you to the Committee of Privileges.

2. The Committee of Privileges at their sitting held on the 9th April 1979, while considering this matter felt that as this matter related to a threat to the life of a member of the House, Shri Raj Narain you might be requested to consider the question of taking up the matter with the Minister of Home Affairs to provide for immediate suitable security arrangements for Shri Raj Narain, M.P.

With regards,

Yours sincerely, Sd/-(Samar Guha)

Hon'ble Justice K. S. Hegde, Speaker, Lok Sabha Naw Delhi.

APPENDIX VI

• (See para 14 of the Report)

Copy of letter, dt. 17-4-1979 from the Speaker, Lok Sabha to the Minister of Home Affairs, Government of India, New Delhi.

MOST IMMEDIATE CONFIDENTIAL

D.O.No.18/2/CI/79

17th April, 1979.

Dear Shri Patel.

On the 1st March, 1979, when Shri Mani Ram Bagri, M.P., sought to raise a question of privilege in the House regarding alleged threat to murder Shri Raj Narain, M.P., contained in a letter (Appendix) received by the latter, I referred the matter to the Committee of Privileges.

The Committee of Privileges at their sitting held on the 9th April, 1979, felt that as this matter related to a threat to the life of a member of the House (Shri Raj Narain), you might be requested to make suitable security arrangements for the member.

I would request you to kindly take necessary action in the matter and inform us.

Yours sincerely, Sd/-(K. S. Hegde)

Shri H. M. Patel, Minister of Home Affairs. Government of India, New Delhi

APPENDIX VII

(See para 14 of the Report)

Copy of letter dt. 18-5-1979 from the Home Minister, Govt. of India to the Speaker, Lok Sabha.

D.O.No.VI.23014/31/78-GPA III

HOME MINISTER INDIA New Delhi, 110001 May 18, 1979.

Dear Shri Hegde,

Kindly refer to your d.o. letter No.18/2/CI/79 dated the 17th April, 1979 regarding alleged threat to murder Shri Raj Narain, M.P., contained in a letter received by him and the feelings expressed by the Committee of Privileges.

- 2. Shri Raj Narain has been provided necessary protection by the Delhi Police and the State CID have also been informed to make suitable unobtrusive arrangements whenever he visits their areas.
 - 3. Enquiries into the authenticity of the writer of the letter are in progress.
 - 4. It is proposed to review the security arrangements from time to time.

Yours sincerely Sd/-(H. M. Patel)

Shri K. S. Hegde, Speaker, Lok Sabha, 20, Akbar Road, New Delhi.

APPENDIX VIII

(See para 15 of the Report)

Copy of written opinion of the Handwriting Expert Report No.CFSL-79/D-1576

Central Forensic Science Laboratory New Delhi-22

Dated: 15th May, 1979.

Report by : S.L. Mukhi, M.Sc. Senior Scientific Officer (Documents)

Material submitted for examination by Shri S.S. Auhlwalia Director(G), Government of India Ministry of Home Affairs, North Block New Delhi vide his D.O. Letter No. VI 23014/22/79-GPA.III dated 4th May, 1979.

The documents of this case have been carefully examined with scientific aids and the following opinions have been arrived at :—

Results of Examination.

I. Handwriting evidence points to the writer of specimen writings marked S1 and S2 being the person responsible for writing the questioned writings marked Q3 and Q4 due to the following reasons.

The questioned writings are written freely showing smooth line quality and natural variations. Qualities of imitation are not present in them. The specimen writings are also written freely showing smooth line quality and natural variations and are suitable for the purpose of comparison with the questioned writings.

Both the questioned and the specimen writing, agree in general characteristics such as movement, spacing, slant, alignment, relative size and proportion of letters etc. The skill and the line quality of the questioned writings is also found consistent with these qualities of the specimen writings.

Both the questioned and the specimen writings also agree in individual characteristics. Some of the points of similarity are described below:—

- (i) Manner of execution of the Hindi capital letter As with the nature of its Start, formation of its body curve, formation of a loop at the finish of the body curve, its combination to the vertical staff as observed in the questioned writings is similarly observed in the specimen writings.
- (ii) Manner of execution of Hindi letter Ja with the nature of loop formation at the start of the body, formation of its body as well as its relative position as observed in the word Ajay in the questioned writings is similarly observed in the same word in the specimen writings.
- (iii) Manner of execution of the Hindi letter Ya with the nature of its start in continuation of the foot of the staff of the preceeding letter Ja, formation of its peculiar body as well as its finish towards body, staff as well as finish to right as observed in the word Ajay in Q3 is similarly observed in the same words in S1 and S2. The other variety of this letter with the nature of formation of its body, retrace in the upper of the vertical staff as observed in the word Ajay and Adhayaksh in Q4 is similarly observed in the word Yahin, Kendri in S2 etc.

- (iv) Manner of execution of the Hindi letter Ka with the nature of formation of its left hand body oval, retrace in the upper portion of the staff, formation of right hand body in continuation of the foot of the staff as well as its connection to the matra u and finish as observed in the word Kumar in the questioned writings marked Q3 and Q4 is similarly observed in the same word in S1 and S2. The other variety of this letter is also similarly observed in both questioned and the specimen writings.
- (v) Manner of execution of Hindi letter Ma with the nature of start, formation of a loop at thefbase of left hand staff, formation of horizontal stroke, right hand staff as observed in the questioned writings is similarly observed in the specimen writings.
- (vi) Manner of execution of Hindi letter Ra with the nature of start in continuation of the foot of the vertical staff of the preceding letter, simplification of its body and finish as observed in the questioned writings is similarly observed in the specimen writings.
- (vii) Similar manner of execution of the Hindi letter To with the nature of formation of its body in continuation of the staff.
- (viii) Similar manner of execution of Hindi letters La, Sa, Da, Tha, Ee, Na, Daa etc.
- (ix) Manner of execution of the Hindi letter La with the nature of its start in continuation of the horizontal stroke written over the Hindi letter Ta as observed in the word Mittal in Q3 is similarly not observed in the specimen writings. This variation is due to the degree of care given to the act of writing.
- (x) Similar habit of writing the Hindi matras a, e etc.
- (xi) Similar habit of writing the words Ajay Kumar Mittal.

Cumulative considerations of the aforesaid points of similarity observed between the questioned and the specimen writing in general and individual characteristics, constitute the basis for my opinion.

11. The questioned writings marked Q1 and Q2 could not be connected with the specimen writings marked S1 and S2 due to the following reasons:

The questioned writings disagree with the specimen writings in both general and individual characteristics. Some of the points of difference are described below:

- (i) Manner of execution of the Hindi letter Ka with the nature of formation of its left hand side body oval and direction of finish as observed in the word Kal, Kuch, Kar, Kabhi etc. in Q1, Uskey, Khundak, Chalak etc. in Q2 is not similarly observed in the words Kal, Kuch, Kendri Kee, Dhokar etc. in S2.
- (ii) Manner of execution of the letter Ba with the nature of its start, location of body oval with respect of its staff as observed in the words Janab, Jaban etc. in Q1; Bidkisnati, Billee, Badnami, etc. in Q.2 is not similarly observed in the words Akhbaren, Janab, Badnami in S2.
- (iii) The movement of the left hand side body curve of the letter Sa is also not similarly observed between them.
- (iv) The formation of upward bending curve at the top of the letter Na as observed in the questioned writings is not similarly observed in the specimen writings.
- (v) The location of body curve with respect to the staff of the letter Ja is also not similarly observed in the word Janab etc. between them.

- (vi) Manner of execution of the letter Ha with the nature of its start and formation of its body in two operations as observed in the words Vahan, Mahan, Hani, Hath etc. in S2 is not similarly observed in the words Yahin, Hath, Hoti, Hamara etc. in Q1; Bihari, Hath, Hamare etc. in Q2 is also observed in the manner of execution of the letters Ma, Ga, La, Na, Bha, Ba, Ka etc. between them.
- (vii) Difference is also observed in the habit of writing the words Akhbaron, Padha, Tha, Ek, Morcha, Nava, Rashtriya Swayam Sewak Sangh, Hath, Janab, Dhokar, Hain, eslive, Nikal, Madari, Mantri Mandal, Badnami etc.
- (viii) Difference is also observed in the habit of writing the top horizontal bars and vowel signs in the signatures.
 - (ix) The questioned Hindi signature reading Ajay Kumur Mittal appearing in Q2 also disagree with the specimen signatures appearing in S1 and S2 in detailed manner of execution of strokes such as body curve formation of the letter Aa, simplification of the body of the letter Ja; movement of the body curve of the letter Ya: upward bending curve formation in the middle horizontal stroke of the letter Ma; location of the body of the letter Ta with respect to its staff; movement of the body oval of the letter La as well as start of the letter La and formation of its body.

Cumulative considerations of the aforesaid points of differences observed between the questioned and the specimen writings in general and individual characteristics, constitute the basis for my opinion.

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Sd/(S. L. MUKHI)
Senior Scientific Officer
(Documents)
Cum-Asstt. Chemical Examiner
to the Government of India.

APPENDIX IX

(See para 15 of the Report)

Copy of the Ministry of Home Affairs O.M. dt. 16-5-1979.

MOST IMMEDIATE
By Special
Messenger

No. VI.23014/22/79.GPA.III

Government of India

Ministry of Home Affairs

New Delhi-110001, the 16th May, 1979

OFFICE MEMORANDUM

SUBJECT:—Question of privilege raised by Shri Mani Ram Bagri, MP, regarding alleged threat to murder Shri Raj Narain, MP, contained in a letter received by the latter.

The undersigned is directed to refer to the Lok Sabha Secretariat O.M. No.18/2/CI/79 dated 14th May, 1979 on the subject mentioned above and to say that a copy of the report of the handwriting expert in respect of the following documents sent by the Lok Sabha Secretariat is sent herewith:—

- (i) Letter dated 23-2-1979, purported to have been sent by Shri Ajay Kumar Mittal, 97-Khandak, Meerut (U.P.) to Shri Raj Narain, MP, containing a threat to murder the latter;
- (ii) Letter dated 4-3-1979, addressed by Shri Ajay Kumar Mittal, 97-Khandak, Meerut, to the Speaker, Lok Sabha;
- (iii) Specimen signatures of Shri Ajay Kumar Mittal, in Hindi; and
- (iv) Specimen of handwriting in Hindi of Shri Ajay Kumar Mittal.
- 2. The documents mentioned above are also returned herewith in original, as desired.
- 3. As for the investigations made with regard to the threatening letter alleged to have been written by Shri Ajay Kumar Mittal to Shri Raj Narain, the inquiries made in the matter did not confirm that Shri Mittal had sent any such letter to Shri Raj Narain.

Sd/-(S. S. AHULWALIA) Director T. No. 372478

The Lok Sabha Secretariat
(Shri M.P. Gupta, Senior
Legislative Committee Officer),
Parliament House, New Delhi-110001.

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Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition) and printed by the Manager, Government of India Press, Ring Road, New Delhi-64